श्री शिव चन्द्र झा (मधुबनी) : उपाध्यक्ष महोदय, मुझको भी एक निवेदन करना है। आप जानते हैं, पिछले तजुर्बे के आधार पर, जब आप भी इधर बैठा करते थे, उन दिनों से यह प्रथा चली आई है कि जब कि किसी अखबार के मुताल्लिक कोई प्रिवलेज का मोशन उठाया जाता है, तो अखबार के सम्पादक को लिखा जाता है और जो जवाब उसकी तरफ से आता है उसको अध्यक्ष, या जो भी चेयर पर बैठते रहे हैं, वे सदन को बताते रहे हैं कि यह जवाब आया है। पटना के इण्डियन नेशन के खिलाफ मेरा प्रिविलेज का मोशन था, लेकिन मुझको उठाने नहीं दिया गया और कहा गया कि एडिटर को लिख दिया गया है। अब एडिटर का जवाब भी आ गया है, उन्होंने रिग्रेट किया है या जो कुछ किया हो, वह इस सदन को बताया नहीं जा रहा हैं। केवल मुझको एक कम्युनिकेशन आया है जिसमें कहा गया है कि यह जवाब आया है। क्या यही विशेषाधिकार को डील करने का तरीका है—आप पुराने तजुर्बे के आधार पर बताइये ? प्रिवलेज का मामला मेरा व्यक्तिगत मामला नहीं है, प्राइवेट मामला नहीं है, केवल मुझको ही कम्यूनिकेट करने से काम नहीं चलेगा, यहां भी उसकी जानकारी दी जानी चाहिये।

MR. DEPUTY-SPEAKER: I will find out the position. SHRI C. K. Bhattacharya.

RESOLUTION RE. DELHI UNIVERSITY (AMENDMENT) ORDINANCE AND DELHI UNIVERSITY (AMENDMENT) BILL—*Contd.*

SHRI C. K. BHATTACHARYA: Sir, this Bill has come not a day too soon. In fact, it should have much earlier. The Minister, in the Statement of Object and Reasons, has made it clear that the Delhi University has exhausted all possible methods for accommodating students and when they were at the last end of their resources, they have adopted the External Students Amendment Bill for accommodating the rest of the students. In Calcutta, the external students provision was adopted in 1954. Dr. J. C. Ghosh was the Vice-Chancellor and he realised that unless this was done, there was no possible way of accommodating the rush of students coming to the university for having only graduation.

In any case, external students provision is a new venture in education, that students should be registered in a university and should receive a degree without participating in university life. The tradition of acquiring learning in India provided only three methods; गुरू शुश्रुषया विद्या Acquiring learning by remaining in contact with the Guru; पुष्कलेन धनेनवा Acquiring knowledge by going to an institution and spending money; अथवा विद्या विद्या Acquiring learning in exchange of the learning one has got. चतुर्थी नोपपयते। In our tradition, on fourth method of acquiring learning was conceived, but this is now conceived in the method provided for external students in university education. The hon. Minister has stated in the Statement of Objects and Reasons that this is being done to provide for the 'rate of increase'; he does not stop there; he uses the adjective 'accelerated rate of increase'. Dr. Rao must have been a student of mathematics so that this term 'acceleration in the rate of increase' has occurred to him. It reads: '. . . is so great that there is no other way of providing for the enrolment of students to the B.A. Pass course'. Thus external students' provision is meant for the B.A. Pass course only, as stated in the Statement of Objects and Reasons.

Sir, two categories of students come to the University—those who go there for an academic career, for making themselves academially qualified for the highest degrees of the university and a brilliant career as well and also those who go there only to have the mark of graduation so that they can pass in the employment market. The provision in the Bill, I believe, is for the second category of students who would require graduation for improving their service conditions. At times I feel that if some method could be adopted to devalue graduation in the employment market, this rush to university might possibly stop or might become less. In fact the Lok Sabha once appointed a three man Committee and in that Committee

[Shri C. K. Bhattacharyya]

I remember the then Minister of Education Dr. Humayun Kabir and two others were there. They advised the Government that for certain types of employment they should not insist on graduation so that the rush for the graduation mark in the university might stop. The hon. Minister must be knowing that and while providing for external students he should also think of the suggestion made by the three man committee.

We are not directly providing in this Bill for the students but we are giving power to the University to make provision for them. The Bill says 'Subject to such conditions as may be laid down in the statutes and ordinances.' Everything depends upon statutes and ordinances to be framed by the University. There is no indication of them in the Bill itself. Will the hon. Minister have any say or any influence over the University when these are framed? I am not sure. Unless he sees to it that the statutes and ordinances are framed in the spirit in which he has brought the Bill, the provision will not be as effective as he wants it to be.

In the statutes and ordianances that are to be framed, there should not be any difference in the period by which the external students will be required to be considered fit for the B.A. course after their last examination in comparison to those who study regularly for the university degree. I have seen that the external students are subjected to this discrimination; while regular students are allowed to go after two years of study in certain cases external students are required to go for an examination after three years; they have to spend three years after their last examination. Thus they are compelled to waste one year of their life. I request the hon. Minister that this discrimination may not be applied against external students. I do not know whether he has any plans to open external courses for M.A. students; I suggest he may kindly do so. There is a word 'residing' in this Bill. Much depends upon its interpretation. I suggest that the word 'residing' must not be interpreted very liberally.

I shall draw his attention to one more matter. In the Bill and the Objects and Reasons, three expressions have been used: "non collegiate students", "private students" and "external students". I request him to see that these different categories of external students are not interpreted in a way so that there will be any bar against any of them. Whether they appear as private students or as non-collegiate students or external students, these three expressions should be made to carry the same interpretation so far as the benefit offered by this Bill is concerned.

The hon. Minister said that lectures should be provided by the All India Radio. I am afraid that it will not have much effect. Now-a-days even the rule of percentage is of no effect in the universities and colleges and I believe the UGC has recommended that the rule of percentage for compelling the attendance of students in the colleges and universities be abolished. In these circumstances, I am not sure whether the All India Radio's lectures will be helpful to the students.

Shri Kanwarlal Gupta says that educational shops have been opened in Delhi. I suggest to the hon. Minister that the educational shops may not be allowed to use the term 'college'. If he could somehow prevent the use of the term 'college' by these shops, much of the mischief to which Mr. Gupta referred would be undone.

SHRI K. P. SINGH DEO (Dhankanal): Basically I should like to associate myself and support the Statement of Objects and Reasons enumerated in the Bill. But I have this reservation that the Ordinance is discriminatory and would affect only those who reside within the limits of the Delhi University's jurisdiction; only they have the opportunity of availing the facilities offered by the Delhi University. The hon. Minister should see if it is possible to include people living outside the jurisdiction of the Delhi University.

I think this Bill will help ease the pressure and have a way out of the numerous difficulties created by the number seeking admission in the universities and colleges, in Delhi University in particular, to pursue academic life in an atmosphere conducive to learning. The principal objective of university education should be the training of youth for the

future; it should be a creative centre and not, as at present, factories for mass production of graduates without hope of getting some gainful employment or job, thereby manifesting itself in frustration, students' unrest, students' agitation and leading to the law and order situation and socio-economic problems. In this regard Government should be squarely blamed for their lopsided planning because of which such a situation has arisen.

At present students are following their academic pursuits in unhygienic and overcrowded classrooms, devoid of bare necessities. There are no facilities for recreation; there is no furniture; sometimes they have to stand in verandahs and listen to lectures; there are no libraries, no proper laboratory facilities and, worst of all, there is no interest or supervision because lecturers and professors are so meagrely paid and the ratio between students and teachers is so much that it is just not humanly possible to give them the amount of supervision one would like. If the University is to live up to its expectation of imparting knowledge and education to an optimum number of students keeping an optimum amount of quality, I think, this Bill will go a way in achieving that end.

This Bill, I hope, will enable more and more people to further their knowledge and their careers by learning while they earn, thereby bettering their prospects in the avocation which they are following. But here I must put a word of caution that the Ministry and the Minister, I hope, will have co-ordination with its other sister departments to see that concrete and realistic proposals are brought forward so that the educated unemployed may be absorbed and we do not have a dangerous situation where millions of qualified people are left exposed to unhealthy, unpatriotic and antinational forces who try to exploit that situation or their frustration and helplessness in getting employment and getting absorbed.

In this regard, I should say, the Government should explore the possibilities of unemployment insurance for qualified technical people, as is being done in other developing and developed countries. I think, with the interest our Minister is taking, as I have had experience in the Consultative Committee, it should not be a very difficult job on his part.

Another important aspect of the Delhi University has been the question of students' participation. The Minister, in his reply in the Rajya Sabha, had referred to the Gajendragadkar Commission which is going into the question of students' participation. He was not able to answer many of the points raised by hon. Members in that House.

Here, I would like to quote, with your permission, something from Dr. Kothari in the Conference of Vice-Chancellors, some time in April 1969. He said:—

> "The need for student participation and involvement, to be effective and meaningful, in the formulation of policy and programmes for the development of University education and upgrading standards is generally recognised. Never were there so many young men and women aspiring for, and deserving, meaningful and challenging task; and never were the tasks so few in proportion to the demand."

He further adds:—

> "We need a change of attitudes (and values). This needs hard and courageous thinking, imaginative and collective wisdom, and sincere cooperation of all participants—students, teachers and administrators."

It is interesting to note that even in a conservative country like the United Kingdom the Committee of Vice-Chancellors, Principals and National Union of Students in their joint statement on the role of students in the academic community has some interesting things to say about students' participation. I quote a few points from their joint statement.

After discussions they recognised that the social situation had been changing rapidly in recent years.

MR. DEPUTY-SPEAKER: The hon. Member's time is up.

SHRI K. P. SINGH DEO: Please give me five minutes more. This is something which concerns my generation.

MR. DEPUTY-SPEAKER: My generation also.

SHRI K. P. SINGH DEO: Men and women of student age are expected to bear the full responsibility of adult life much earlier than would have been thought reasonable generations ago.

Then this joint statement is divided into different articles. Article A says about students' participation in university decision making. NUS seeks effective students' presence on all relevant committees and discussion identified three broad areas of operation:

(a) Whole field of student welfare—health services, catering facilities, provision of accommodation, operation of students' union; management of extra-curricular activities in which they should have long and complete responsibility.

(b) relating to curriculum and courses, teaching methods, major organisational matters and issues concerning planning and development of the university in which the ultimate decision remains with the statutory body but in which the students are asked to give their opinions freely.

(c) involving decisions of employment, promotions, etc. NUS and the Vice-Chancellor could not come to an agreemnt as to the extent of students' presence.

Then another point which came out was that there should be Students' Committees and membership of committees in the Council and Senate and there should be joint committees between staff and students.

MR. DEPUTY-SPEAKER: This Bill refers to allowing private candidates to sit in the examination.

SHRI BAL RAJ MADHOK (South Delhi): When you deal with a Bill dealing with a University, you cannot confine its scope to that only. It is on education. Of course, if we go beyond education, you can object.

MR. DEPUTY-SPEAKER: There is only one hour.

SHRI K. P. SINGH DEO: I will try to make it as short as possible.

Then Course content and teaching methods in which they agree on the essential academic freedom without interference. Students can possibly, and rightly should have the opportunity to enter into discussion about the content, structure of the course, teaching methods in general and effectiveness of particular teaching method received.

This will go a long way in trying to bridge the generation gap which is one of the causes of frustration now because the syllabus is sometimes totally unrelated to the needs of the country and the needs of the hour.

Then on the examinations. There also NUS cast doubts upon the fairness of many examinations urging upon the Vice-Chancellors the need for an early reform in the examination system and the methods of assessment. The student's ability should be assessed in a number of ways rather than depending upon his ability to cram and reproduce certain things in a particular examination.

Then, Sir, about the question of discipline, it was also considered in that. Disciplne, disciplinary action and code of behaviour and the extent to which responsibility for maintaining good order and procedure which should be consistent with natural sense of justice was also one of the ideas mooted there.

While concluding, I would like to say that earlier on I have also brought to the notice of the Minister that there are very few Universities where there are Guidance Councils or Information Centres where students may get guidance about the careers and the courses and the future line of action they should take after graduation. I hope the Minister will take interest in seeing that such Guidance Centres are developed in all universities so that they may help students in their hour of need. I would like to say that the Vice-Chancellor of Delhi University has exhibited commendable courage and boldness in trying to maintain law and order. He has taken some extreme steps in rusticating undesirable and antisocial elements, among the student community. I have come across certain rumours that the Vice-Chancellor has been partial to certain elements and certain people belonging to certain political parties. Therefore, to dispel this doubt, I think, an impartial enquiry should

be made whether Naxalite elements as alleged by Mr. Kanwar Lal Gupta are there having influence with professors and lecturers, and whether Naxalite publications, pamphlets, literature etc. are freely distributed, to find out whether these are facts. It shoul be brought to light. And, for this, I would urge upon the Minister to have some sort of an impartial enquiry into these matters. Tnank you.

MR. DEPUTY-SPEAKER: Before I call upon the next hon. Member to speak, let me make one thing clear. This subject is confined only to one particular point. to allow private candidates. Private condidates are to be allowed to sit for the examinations of the Delhi University. If we go over the whole gamut of all the other problems, we will not be able to finish this in time.

SHRI KANWARLAL GUPTA: Definitely we will have to bring in the problems of Delhi university. I can say, only about Delhi University.

MR. DEPUTY-SPEAKER: If you go over the whole gamut of the problems of the Delhi University, it is not possible to finish within the time limit. . .

SHRI KANWAR LAL GUPTA: At least Delhi university should be allowed to be discussed.

SHRI YADAV SHIVRAM MAHAJAN (Buldana): The proposed amendment to Delhi University Act deserves to be supported by this House. The University has been expanding rapidly. Its strength increased from 24,000 at the beginning of this decade to about 60,000 during this year.

The number of colleges increased from 23 in 1960-61 to 53 during 1969-70.

To accommodate the increasing number of students the university has initiated a School of Correspondence Courses. But the number has increased to 16,000 and this is a number which is more than what they could manage efficiently. The Working Group looking into the affairs of that School has also made it known that they cannot possibly deal with such large numbers, and steps should have to be taken to reduce the numbers to 10,000. The university has come forward with the proposal to admit external students for the B. A. and B. Com. Degree courses. In making this proposal the University has considered mainly its own convenience. The Minister says that because we cannot admit all the students in the existing colleges and we cannot cater to the needs of all of them, we are making this arrangement. But I would look at it from a different point of view.

I would say this bill deserves support because it caters to the needs of the students, that is for the convenience of their categories of students:

(1) There are those who have passed matriculation with less than 40% marks who cannot pursue further studies in the present circumstances. They are not admitted as per present regulations.

(2) There are people who have passed the qualifying examination, but, because of economic difficulties they had to seek jobs and therefore cannot attend colleges regularly. They are deprived of higher education.

(3) Then there are also, girls, who are married, after matriculation and so cannot go to the colleges. All the three categories should be given the benefit of higher education. They will be able to study privately and appear for examinations. It is in the interest of the nation to allow that. While making this arrangement the University has laid down certain restrictions.

First, the students should have passed the higher secondary or any other appropriate equivalent examination.

Second, they should be residents in the Delhi University area.

And, third, that they are registered as external students.

A suggestion has been raised that students from other universities should also be allowed to appear as private students, of this university but I believe there are insurmountable legal difficulties.

SHRI S. KANDAPPAN (Mettur): How can you say insurmountable?

SHRI YADAV SHIVRAM MAHAJAN: Under the existing law you cannot do it.

SHRI S. KANDAPPAN: You can change it. . .

SHRI YADAV SHIVRAM MAHAJAN: Perhaps, the legal difficulty can be surmounted according to the hon. Member. As regards the proposal that the students should be registered as private students in the university, I have to say that the Delhi University has come forward with this proposal rather late in the day because the institution of external students is an old thing. The London University is the home of the external degree. It is nearly 50 years ago that the London University started with this idea of the institution of external students. In our country also, there are 13 such universities. In the Poona University, we started this arrangement about 20 years ago. Therefore, it is rather surprising that the Delhi University should not have made this proposal much earlier.

As Shri Kanwar Lal Gupta has said, teaching shops have sprung up in Delhi. They are a great menace to the maintenance of standards in university education. They are found all over the country in every State. Those who run these teaching shops are not sufficiently qualified, they do not provide adequate teaching and sometimes, they are guilty of malpractices also. Therefore, we have to be careful to see that the boys do not fall victims to these teaching shops. Therefore, while making these arrangements, the Delhi University should see that library facilities and guidance are provided to students who are registered an external students in the Delhi University area. Provided these arrangements are made, I think the University will be on the right lines in admitting students on this basis.

With these words, I commend this Bill for the acceptance of the House.

श्री रामावतार शास्त्री (पटना) : मुझे इस विधेयक पर कोई विशेष बात नहीं कहनी है । लेकिन एक दो चीजें ऐसी हैं जिन की ओर मैं मंत्री महोदय का ध्यान दिलाना चाहूंगा । पहली बात तो यह है कि बाहर के छात्रों पर जो प्रतिबन्ध लगाया जा रहा है मुझे मालूम नहीं ऐसा क्यों किया जा रहा है, और इसकी आवश्यकता क्यों महसूस की गई है । दिल्ली आप जानते ही हैं कि देश की राजधानी है । इस वास्ते किसी दूसरे राज्य का विद्यार्थी आना चाहे तो उसके आने पर प्रतिबन्ध लगाना मैं उचित नहीं समझता हूं ।

तब प्रश्न उठता है कि यहां पर छात्रों की अधिकता को देखते हुए क्या यह अनिवार्य नहीं है ? उसके लिए मैं चाहूंगा कि कुछ दूसरा उपाय किया जाए । यूनिवर्सिटी को बढ़ाया जाए, कालेज और ज्यादा खोले जायें या कोई और रास्ता निकाला जाए न कि यह कि प्रतिबन्ध लगा दिया जाए बाहर के छात्रों पर । बाहर के बहुत ज्यादा छात्र यहां आते भी नहीं हैं क्योंकि दिल्ली का रहन सहन बहुत महंगा है । बहुत थोड़े छात्र ही आ सकते हैं या आने के इच्छुक हो सकते हैं । ऐसी अवस्था में यदि उन पर प्रतिबन्ध लगाया जाएगा तो उन लोगों के दिमाग पर इसका अच्छा असर नहीं पड़ेगा । वे कहेंगे कि यह तो देश की राजधानी है, इस वास्ते हर राज्य के लोगों को क्यों जाने का मौका नहीं दिया जाता है । इसका असर यह भी हो सकता है कि दूसरी यूनिवर्सिटीज जो दिल्ली के छात्र वहां जाते हैं, उनके आने पर रोक लगा दे । खुद हमारे पटना में हो सकता है कि वहां की यूनिवर्सिटी यह सोचे कि हमारे राज्य के विद्यार्थियों की संख्या ही बहुत ज्यादा है, इसलिए दिल्ली के छात्रों को हमें यहां नहीं आने देना चाहिए । इस तरह की अगर दिमाग में भावना पैदा होती है तो यह हमारे देश की एकता और उसके विकास के लिए अच्छा नहीं होगा । इसलिए मैं चाहता हूं कि कोई न कोई ऐसा उपाय किया जाए कि जो थोड़े बहुत बाहर के छात्र इम्तहान देना चाहें या यहां पढ़ना चाहें तो उनको इम्तहान देने की तथा पढ़ने की सहूलियत मिले ।

छात्रों की कुछ समस्या हैं जिन की ओर मैं माननीय मंत्री महोदय का ध्यान दिलाना चाहता हूं। छात्रावास की समस्या है, खेल-कूद की पर्याप्त व्यवस्था नहीं है, सांस्कृतिक विकास का बन्दोबस्त होना चाहिये। इस सब से एक और बड़ी समस्या है। कुछ सदस्यों ने नक्सलवादी छात्रों की चर्चा की है। आखिर वे नक्सलवादी क्यों बनते हैं? कारण यह है कि जब वे पढ़कर निकलते हैं, तो उनके सामने अंधेरा होता है, उनके लिए काम की व्यवस्था नहीं होती है। रोजगार की व्यवस्था नहीं होती है, इस तरह उन का माइंड डाइवर्ट होता है और वे तरह तरह की दूसरी बातों में पड़ जाते हैं। इस का उपाय यह नहीं है कि उन पर कोई बन्दिश या प्रतिबन्ध लगाया जाये। इस बात की व्यवस्था की जानी चाहिए कि जब वे शिक्षा प्राप्त कर के निकलें, तो उन्हें कोई काम मिले, ताकि वे समाज की प्रगति और विकास में अपनी उचित भूमिका अदा कर सकें।

इन दिनों यूनिवर्सिटीज और छात्रों में साम्प्रदायिकता की भावना बढ़ाई जा रही है और वह बढ़ रही है। जैसे, बनारस यूनिवर्सिटी में आर० एस० एस को अपना दफ़्तर बना कर काम करने का मौका दिया गया है। इस लिए इस बात की आवश्यकता है कि दिल्ली यूनिवर्सिटी और देश की अन्य यूनिवर्सिटीज में इस तरह के लोगों को मौका नहीं मिलना चाहिए कि वे साम्प्रदायिकता का प्रचार करें और छात्रों के दिमाग़ को विषैला, जहरीला, बनायें। इस से देश के लोगों का आपसी भाई-चारा ख़त्म होता है और देश में बदअमनी तथा अशान्ति फैलती है। इस लिए आर० एस० एस० और इस तरह की पैरा-मिलिटरी एक्टिविटीज की इजाजत यूनिवर्सिटीज में नहीं दी जानी चाहिए।

अन्त में मैं यह निवेदन करूंगा कि शिक्षा मंत्री अपने पद और प्रभाव का इस्तेमाल कर के, वाइस-चांसलर से बातचीत कर के, उन छात्रों को फिर से दिल्ली यूनिवर्सिटी में दाखिल करवायें, जिन्हें निकाल दिया गया है। जब तक वे बाहर रहेंगे, तब तक वहां अशान्ति की स्थिति कायम रहेगी और लोगों को गड़बड़ करने का मौका मिलेगा। मंत्री महोदय को कोई रास्ता निकालना चाहिए, ताकि वहां आईन्दा कोई हंगामा न हो और शान्ति कायम हो जाये।

श्री शिव चन्द्र झा (मधुबनी): उपाध्यक्ष महोदय, इस विधेयक के द्वारा प्राईवेट विद्यार्थियों को इग्ज़ामिनेशन में बैठने की जो सुविधा दी जा रही है, मैं उसका स्वागत करता हूं। लेकिन इस सम्बन्ध में यह प्रतिबन्ध लगाया गया है कि केवल दिल्ली यूनियन टेरीटरी के प्राईवेट विद्यार्थी ही यहां के एग्ज़ामिनेशन्ज में एपीयर हो सकते हैं। मंत्री महोदय ने इस बारे में जो स्पष्टीकरण दिया है, वह ज्यादा कनविन्सिग नहीं है। उन्होंने कहा है कि पहले इस विधेयक द्वारा की गई व्यवस्था को कामयाब होने दें और उसके बाद बाहर के विद्यार्थियों के बारे में भी सोचेंगे कि वे दिल्ली विश्वविद्यालय के कारेसपांडेंस कोर्स में दाखिल हो सकें।

लेकिन मंत्री महोदय ने अपने कथन की पुष्टि में कोई आंकड़े नहीं दिये हैं कि यूनियन टेरीटरी से बाहर के कितने विद्यार्थियों के दिल्ली विश्वविद्यालय की परीक्षा देने की सम्भावना है, जिसके आधार पर वह कहते हैं कि वह संख्या अनमैनेजेबल हो जायेगी। मैं समझता हूं कि ऐसे कुछ ही विद्यार्थी होंगे यह सही है कि हर साल यह संख्या बढ़ती जायेगी। लेकिन दिल्ली से बाहर के विद्यार्थियों की संख्या जो भी हो, स्वयं दिल्ली के विद्यार्थियों की संख्या भी मैनेजेबल नहीं है। यही हालत हिन्दुस्तान के अन्य सब विश्वविद्यालयों की भी है।

सरकार ने अभी तक इस देश में ऐसे हालात पैदा नहीं किये हैं कि यहां के

[श्री शिव चन्द्र झा]

विद्यार्थी अमरीका वगैरह दूसरे मुल्कों के विद्यार्थियों की तरह पढ़ाई के साथ साथ कुछ काम कर के उस की आमदनी से अपनी पढ़ाई पूरी कर सकें—वर्क देयर वे थ्रू एजूकेशन। मुझे अमरीका के केलिफोर्निया विश्वविद्यालय में सात साल तक पढ़ने का मौका मिला, लेकिन मैंने उस अवधि में घर से एक पैसा भी नहीं मंगाया था। यूनिवर्सिटीज में एम्पलायमेंट एक्सचेंज हों, विद्यार्थियों को कोई काम करने का मौका मिले, उनको अपने घरों से रुपया न लेना पड़े और वे अपनी मेहनत से शिक्षा प्राप्त करें, यह व्यवस्था हिन्दुस्तान में किसी भी विश्वविद्यालय में नहीं हो पाई है। इससे विद्यार्थियों को दिक्कत होती है।

हिन्दुस्तान में एजूकेशन का जैनेरल स्टेन्डर्ड और क्वालिटी बहुत गिर गये हैं। इसकी वजह यह भी है कि यहां की यूनिवर्सिटीज टीचिंग यूनिवर्सिटीज न होकर एग्जामिनिंग यूनिवर्सिटीज हैं। ऐसा नहीं होना चाहिए। इन यूनिवर्सिटीज को टीचिंग यूनिवर्सिटीज बनाया जाना चाहिए, ताकि विद्यार्थियों का स्टैंडर्ड ऊंचा हो सके। स्टुडेंट अनरेस्ट की बात छोड़ दीजिए। वह एक अलग विषय है। लेकिन प्रोफ़ेसरों की इन्टेग्रिटी का क्या स्टैंडर्ड है? वे ग्रुपिज्म में फंसे हुए हैं। वे आम तौर पर लिखने-पढ़ने का, राईटिंग वर्क, नहीं करते हैं। उनमें बहुत ज्यादा पालिटिक्स है और वे मिनिस्टरों वगैरह के पीछे भागते रहते हैं। सारे हिन्दुस्तान में यह स्थिति है, जिसको देख कर चिन्ता होती है।

देश में अनएम्पलायमेंट की वर्तमान स्थिति को देख कर कुछ लोग सोचते हैं कि ज्यादा लोगों को पढ़ा-लिखा कर, मास एजूकेशन से, क्या फायदा होगा। मैं इस बात को नहीं मानता हूं। एक रूसी क्रान्तिकारी ने कहा है कि समाजवादी समाज का आदर्श और लक्ष्य यह है कि उसका छोटे से छोटा सदस्य भी अरस्तु और प्लेटो के बरांबर होगा और जिस नागरिक का स्तर ऊंचा होगा, वह अरस्तु और प्लेटो से भी बड़ा होगा। इसलिए हमारा आदर्श यह होना चाहिए कि हमारे समाज में जितने भी लोग पढ़ कर निकलेंगे, इन दि लांग रन उनसे समाज का फायदा ही होगा।

जैसा कि मैंने अभी कहा है, मंत्री महोदय इस आशय के आंकड़े दें कि वह बाहर से कितने विद्यार्थियों के यहां आकर परीक्षा देने की उम्मीद करते हैं, जिनके बारे में वह कहते हैं कि उनकी संख्या को मैनेज नहीं किया जा सकेगा। जैसा कि श्री रामावतार शास्त्री ने कहा है, इससे डिसक्रिमिनेशन की भावना भी पैदा होगी। अभी भी दिल्ली यूनिवर्सिटी का आकर्षण है, हालांकि उसमें कुछ कमी हुई है। बहुत से विद्यार्थी बाहर से यहां आ कर पढ़ना चाहते हैं। अगर सरकार उनपर प्रतिबन्ध लगाती है, तो उससे नौजवानों पर अच्छा असर नहीं होगा और उनमें अनरेस्ट बढ़ेगा।

इसलिए इस सम्बन्ध में जो संशोधन दिए गये हैं, मंत्री महोदय उनको मान लें। वह जिद न करें बल्कि ठंडे दिमाग से सोच कर फैसला करें।

मैं इस विधेयक का समर्थन करता हूं।

SHRI R. D. BHANDARE (Bombay Central): This Bill is very simple. It seeks to amend section 4 of the Delhi University Act to allow the registration of external students. It is a welcome measure, and I do not think that there is any necessity of moving or accepting any amendments.

The reason for the Bill is quite obvious and clear. In a democracy there is bound to be expansion of education, and along with expansion of education, the number is bound to increase. How to accommodate these students is the question of questions.

I am of the view that it is the duty of the State not only to give education, but good education. I had to fight with my own uni-

versity, the Bombay university, when they closed down the morning and evening colleges. I wrote and fought with the University Vice-Chancellor, Mr. Parikh, that there must be provision for the earners and learners. It is not possible for the students coming from the poor classes and communities to pay fees and get education. Therefore, provision must be made for morning and evening colleges.

I am also of the view that the State should, the community should, open more colleges for the students to cater to their needs, to satisfy their urge for education. Since there is awakening and liking for learning, that awakening and liking must be satisfied.

In the same connection, I would like to suggest to those in authority, including the Planning Commission, that more attention should be given to university education in the sense that more financial provision should be made for education. In the Fourth Plan we have not paid sufficient attention for education in this sense. Therefore, more funds should be made available and the Government also must make more provision for education, since there is an urge for education among the educated and the masses.

It has been said that there are a number of teaching shops in Delhi. I certainly agree with the hon. Education Minister that the character of these institutions must be changed for the benefit of students, for the betterment of educational standards. But one cannot deride or condemn them and if you want to close them it is the duty of society to open more regular colleges. Since we cannot have more colleges at the expense of the State, private institutions are coming forward to open them—what is known as 'teaching shop'. I do not condemn them but conditions in them must be changed; library and other facilities should be given to the students.

SHRI KANWAR LAL GUPTA: That is what I said. . . (*Interruptions*).

SHRI R. D. BHANDARE: I am thankful to you for that.

There are a number of amendments on the question of jurisdiction. This is an innovation so far as Delhi University is concerned. I would certainly urge upon Members who have moved amendments to the effect that students beyond the jurisdiction of the Delhi University should be allowed to join this University, to withdraw them because it is a beginning. If this experiment is successful certainly there can be no prohibition in extending it further.

One last point which affects the underprivileged. Last year students belonging to the Scheduled Castes and Tribes were admitted to the colleges if they secured 36 per cent marks. This time the University has increased the percentage to 40. The result is this. Still there are 86 vacancies which are to be filled but which are reserved for the Scheduled Castes. I hope the Minister will do something so that these seats could be filled and the students belonging to the Scheduled Castes and Tribes would get an opportunity to get college education.

With these words, I support the Bill.

श्री प्रकाश वीर शास्त्री (हापुड़) : अध्यक्ष महोदय, मैं तो सामान्य रूप से अपने दो तीन सुझाव रखना चाहता हूं। दिल्ली भारत की राजधानी है और पूरे देश का केन्द्र होने से दिल्ली विश्वविद्यालय का महत्व अपने आप ही स्वाभाविक रूप से बढ़ जाता है। परन्तु पिछले कुछ समय से ऐसा देखा जा रहा है कि दिल्ली विश्वविद्यालय में ठीक उसी प्रकार की कुछ गतिविधियां ज्यादा तेज हो रही हैं जिस तरह कि कलकत्ता विश्वविद्यालय और उससे लगते हुए दूसरे विश्वविद्यालयों में चल रही हैं।

तो एक तो मेरा सुझाव यह है कि जहां दिल्ली विश्व-विद्यालय में शिक्षा की दृष्टि से इसके स्तर को उसी तरह से आदर्श बना कर रखा जाय जिस तरह से दिल्ली विश्वविद्यालय का स्तर पहले था, वहां छात्रों के सामने प्रति वर्ष जो कठिनाइयां आती हैं खास, तौर से प्रवेश के समय, उसके लिए दिल्ली विश्वविद्यालय से संबंधित जितने भी कालेज हैं उनमें प्रत्येक कालेज में शिफ्ट चलाने की

[श्री प्रकाश वीर शास्त्री]

अनुमति शिक्षा मंत्रालय और विश्वविद्यालय आयोग को देना चाहिए। इसका सबसे बड़ा लाभ यह होगा कि छात्रों के प्रवेश के संबंध में जो कठिनाइयां उत्पन्न होती हैं और हर साल जुलाई-अगस्त के महीनों में यह कठिनाइयां पराकाष्ठा पर पहुंच जाती हैं वह नहीं आयेंगी इस से बजाय इसके कि और कालेजेज खोले जायं, उन्हीं कालेजों के भवनों का उपयोग किया जा सकता है और विद्यार्थियों की दुगनी संख्या को इनके अंदर लिया जा सकता है।

दूसरी सबसे बड़ी चीज विश्वविद्यालय की नियुक्तियों के संबंध में है। मैं नहीं कह सकता कि मेरे दिल्ली के मित्र मेरे कथन से कहां तक सहमत होंगे लेकिन किसी भी विश्वविद्यालय के लिए इस प्रकार की रेखाएं खींचना कि वहां की नियुक्तियों में जो उस विश्वविद्यालय के ग्रेज्युएट्स हैं उन्हीं को प्राथमिकता दी जायगी। मैं समझता हूं कि यह स्वस्थ परंपरा नहीं है। यह केन्द्र का नगर है और दिल्ली में जितनी नियुक्तियां होती हैं उसमें अधिकांश में दिल्ली विश्वविद्यालय के ग्रेज्युएट्स को ही प्राथमिकता दें और दूसरे चाहे उससे अच्छी डिवीजन के हों और ज्यादा एक्सपीरिएंस वाले हों लेकिन चूंकि वह दूसरे विश्वविद्यालय के ग्रेज्युएट हैं इसलिए उनको प्राथमिकता न मिलना यह दिल्ली विश्वविद्यालय के लिए कोई अच्छी चीज नहीं है।

तीसरी बात मैं हिन्दी में परीक्षा देने वाले अनुत्तीर्ण छात्रों के सम्बन्ध में कहना चाहता हूं। अभी 28 अगस्त को एक प्रश्न का उत्तर शिक्षा मंत्री महोदय ने दिया। उस अतारांकित प्रश्न के उत्तर में उन्होंने यह कहा है कि "विश्वविद्यालय के छात्रों के रोष के सम्बन्ध में तो कोई सूचना नहीं मिली तथापि विद्या परिषद् ने नवम्बर 1970 के मध्य तक स्पष्ट नीति निर्धारित करने के विचार से छात्रों को एम. ए. स्तर पर अपने प्रश्नों के उत्तर हिन्दी में देने के प्रश्न पर पुनः जांच करने का निर्णय किया है।" दो छात्रों को अनुत्तीर्ण करने के बाद तब आप कहते हैं कि इसके बाद विद्या परिषद् इसके ऊपर निर्णय लेगी। हिन्दी देश की राज भाषा हो चुकी है और सभी विश्वविद्यालयों में इस बात को मान लिया है कि या तो उनकी प्रांतीय भाषाओं में शिक्षा का माध्यम होगा या अंग्रेजी में होगा। तो दिल्ली प्रांत की भाषा जब कि हिन्दी है तब फिर इस प्रकार से छात्रों कों अनुत्तीर्ण करना यह संविधान की भावनाओं का उल्लंघन करना है। मैं चाहता हूं कि डा० राव जो स्वयं दिल्ली विश्वविद्यालय के उपकुलपति रह चुके हैं और उन्होंने अपने उपकुलपति काल में जहां दिल्ली विश्वविद्यालय में कुछ नई परम्पराओं को कायम किया था वह इस बात पर गंभीरता से पग उठाएंगे जिससे इस विश्वविद्यालय में हिन्दी माध्यम से उत्तर देने पर किसी छात्र को अनुत्तीर्ण न किया जाय।

दो बातें और कह कर मैं समाप्त करता हूं। एक बात तो मैं यह कहना चाहता हूं कि जिसका यहां मैंने कई बार पहले भी प्रसंग उठाया है कि दिल्ली विश्वविद्यालय केन्द्रीय विश्वविद्यालय है और इसी प्रकार तीन विश्वविद्यालय और हैं जो केन्द्रीय विश्वविद्यालय हैं। जहां मैं यह चाहता हूं कि शिक्षा में समरूपता लाने के लिए हर एक राज्य में एक केन्द्रीय विश्वविद्यालय होना चाहिए, वहां जब तक इस प्रकार की स्थिति न हो तब तक कम से कम वह विश्वविद्यालय जो कि केन्द्र शासित प्रदेशों में है जैसे चण्डीगढ़ विश्वविद्यालय है उनको केन्द्रीय विश्वविद्यालय घोषित करना चाहिए ताकि वह केन्द्रीय विश्वविद्यालय की श्रेणी में आ सकें और उनकी शिक्षा का स्तर ऊंचा उठ सके।

अंतिम बात कह कर मैं समाप्त कर रहा हूं कि आपसे पहले जो शिक्षा मंत्री थे, मेरा अभिप्राय श्री एम० सी० चागला से है, उन्होंने यह कहा था कि जब भी बनारस और अलीगढ़ विश्वविद्यालय के संबंध में कोई विधेयक इस सदन में सरकार लाएगी तो उसमें एकरूपता होगी। यह दोनों केन्द्रीय विश्वविद्यालय हैं। लेकिन हिन्दू विश्वविद्यालय के संबंध में विधेयक आया किन्तु अलीगढ़ विश्वविद्यालय के संबंध में नहीं आया। मैं चाहता हूं कि वह विधेयक भी उसी आधार पर जल्दी से जल्दी आना चाहिए।

श्री बल राज मधोक: उपाध्यक्ष महोदय, मुझे इस बात की प्रसन्नता है कि जो सुझाव मैंने बार-बार इस सदन में दिए उन्हें आज सरकार ने स्वीकार किया। यह विधेयक वह लाए जिसके अनुसार प्राइवेट विद्यार्थियों को भी दिल्ली विश्वविद्यालय में इम्तिहान देने की सुविधा दी जा रही है। परंतु इस सुविधा का लाभ तभी होगा जब इसके साथ-साथ कुछ और पग उठाए जाएंगे। यह स्पष्ट है कि दिल्ली के अंदर इस प्रकार के विद्यार्थियों की संख्या बहुत अधिक होगी। तो ऐसे विद्यार्थियों को यूनिवर्सिटी की कुछ सुविधाएं मिल सकें उसके लिए पहली बात तो यह है कि यूनिवर्सिटी अपनी लाइब्रेरी की ब्रांचेज दिल्ली के विभिन्न भागों में खोले और यह जो प्राइवेटली विद्यार्थी अपीयर होंगे या जो रजिस्टर होंगे उनसे कुछ नामिनल फीस लेकर उस यूनिवर्सिटी की लाइब्रेरी की ब्रांचेज का लाभ उठाने का अवसर उन्हें दिया जाय ताकि वह अपने स्तर को ऊंचा कर सकें और यूनिवर्सिटी लाइब्रेरी केवल यूनिवर्सिटी के विद्यार्थियों तक ही सीमित न रहे।

दूसरे इस प्रकार की पुस्तकें शीघ्रातिशीघ्र हिन्दी में तैयार करने की कोशिश होनी चाहिए जो यह विद्यार्थी पढ़ सकें। अभी तक दिल्ली के अंदर अधिकतर विद्यार्थी अपने उत्तर हिन्दी में देते हैं मगर कालेजों में अधिकतर टीचर अंग्रेजी में भाषण देते हैं। यह एनामली दूर होनी चाहिए। परन्तु यह प्राइवेट विद्यार्थी तो इस प्रकार के लेक्चर सुनेंगे नहीं, इसलिए उनके लिए अच्छी पुस्तकें हिन्दी में तैयार हों ताकि उनको पढ़ कर वह परीक्षा दे सकें।

तीसरे यह कि इनके लिए एक्सटेंशन लेक्चर्स का प्रबन्ध हो, यूनिवर्सिटी के लेक्चर्स हों, डिफरेंट कालेजेज के अन्दर ईवनिंग में लेक्चर्स हो सकते हैं। इसमें प्राध्यापकों को कुछ एक्सट्रा देना पड़े तो वह दें या ऐसे ही हो सके तो ऐसे ही करें जिसमें कि प्राइवेट विद्यार्थी भी आ कर लेक्चर सुन सकें और उन्हें उसका लाभ मिल सके।

चौथे यह कि जिन्हें टीचिंग शाप्स कहा जाता है उनके बारे में कोई दुर्भावना नहीं होनी चाहिए। वह एक आवश्यकता को पूरा कर रहे हैं। स्टेट पूरा नहीं करती, इसलिए वह पूरा करते हैं। परन्तु उनका कोई स्तर होना चाहिए और उन्हें कोचिंग इंस्टीट्यूट कहना चाहिए, कोचिंग कालेज कहना गलत होगा। दूसरे इस प्रकार का कोई प्रावधान किया जाय कि इनके अंदर जो टीचर्स हों उनका कोई स्टैंडर्ड हो। यह न हो कि बी. ए. फेल बी. ए. वालों को पढ़ा रहा है। और फिर ये साधारण सुविधायें वहां दी जाय, इस प्रकार का प्रबन्ध किया जाय, वह दिल्ली प्रशासन करे या यूनिवर्सिटी करे, लेकिन इसके लिए कुछ न कुछ प्रावधान करना होगा। अगर हम ऐसी व्यवस्था कर लेंगे तो फिर कारस्पोंडेंस कोर्स की आवश्यकता नहीं रहेगी और मैं समझता हूं कि अगर कारस्पोंडेंस कोर्स को हटा भी दिया जाय, तो जो रुपया उससे बचेगा, उस रुपये को हम इन सुविधाओं के देने में लगा सकते हैं, ताकि जो लड़के प्राइवेट तौर पर परीक्षा में बैठें, उनका स्तर ऊंचा हो सके, वे ठीक ढंग से इस सुविधा का लाभ उठा सकें।

[श्री बलराज मधोक]

15 hrs.

एक सुझाव मैं और देना चाहता हूं, जिसके लिए यूनीवर्सिटी स्टैचूट में प्रावधान करना होगा। अगर कोई लड़का प्राइवेट इम्तिहान देता है और उसके अच्छे नम्बर आ जाते हैं, मान लीजिए फर्स्ट ईयर में 45 या 50 परसेन्ट नम्बर आ जाते हैं तो अगर वह चाहे तो उसको सेकण्ड ईयर में कालेज में दाखला मिल जाना चाहिए। इस प्रकार की व्यवस्था से अच्छे लड़के कालिज में आकर यूनीवर्सिटी शिक्षा के वातावरण का लाभ उठा पायेंगे।

इसके साथ-साथ मैं यह भी कहना चाहता हूं—दिल्ली विश्वविद्यालय केन्द्रीय विश्वविद्यालय है, इसलिए एक माडेल विश्वविद्यालय होना चाहिए, परन्तु दुर्भाग्य से स्थिति बिलकुल विपरीत है। जब यह विश्वविद्यालय बना था, तब दिल्ली की आबादी 4 लाख थी लेकिन आज 40 लाख है—इसलिए यह विश्वविद्यालय दिल्ली की जनता की पूरी तरह से सेवा नहीं कर पा रहा है। जो प्रावधान उस समय किये गये थे, वे आज तक उसी तरह चले आ रहे हैं। वहां एक प्रावधान इस तरह का है कि अगर यूनीवर्सिटी के किसी कालिज के स्टाफ का कोई आदमी छुट्टी पर हो, तो भी वह यूनीवर्सिटी के कोर्ट का मेम्बर नहीं हो सकता है। मिसाल के तौर पर मुझे सदन ने यूनीवर्सिटी कोर्ट के लिए चुना और मैं उस कालिज में पढ़ा भी नहीं रहा हूं, जहां मैं पहले पढ़ाया करता था, लेकिन मेरा नाम अभी वहां पर रजिस्टर में है, इसलिए मैं कोर्ट का मेम्बर नहीं रह सका। मैं नहीं जानता कि शिक्षा मंत्री भी दिल्ली यूनीवर्सिटी कोर्ट के मेम्बर बन सकते हैं या नहीं बन सकते हैं। जब अंग्रेज यहां राज्य करते थे, तब यह युनीवर्सिटी बनी थी, उस समय जो स्टैचूट बना था, उसमें इस प्रकार की व्यवस्था की गई थी ताकि टीचर लोग राजनीति में भाग न ले सकें। इसलिए मैं चाहता हूं कि आप दिल्ली यूनीवर्सिटी के स्टैचूट में संशोधन करें, उसको माडर्नाईज करें।

इस यूनीवर्सिटी में हमने कुछ शक्तियां हेड आफ दी डिपार्टमेन्ट्स् को दे रखी हैं, शक्ति देना बुरी बात नहीं है, वह देनी भी चाहिए, लेकिन यहां पर हेड आफ दी डिपार्टमेंटस् एक प्रकार के तानाशाह बन गये हैं। जैसा प्रकाशवीर शास्त्रीजी ने कहा—वहां पर अपने विश्वविद्यालय के केण्डीडेट जो चाहे कम नम्बरोंवाला हो, उनको लिया जाता है। बाहर की यूनीवर्सिटी का चाहे ज्यादा क्वालिफिकेशन वाला या ज्यादा अनुभव वाला व्यक्ति हो तो उसको नहीं लेंगे—इस प्रकार की नैपोटिज्म यहां पर चलती है—यह ठीक नहीं है। इतना ही नहीं मैंने देखा है कि मैनेजिंग कमेटी पर, गवर्निंग बाडी पर दबाव डाला जाता है, जिसमें इस प्रकार के लोगों पर, जो किसी प्रकार की आइडियोलोजी में विश्वास करते हैं, उनको दबाने की कोशिश की जाती है—इस चीज को रोकना होगा। हेड आफ दी डिपार्टमेंटस् अपने-अपने डिपार्टमेंट में, जो उनके डिस्प्लिन में है, उसको स्टैण्डर्ड को मेन्टन करने के लिए, हैल्पफुल हों, सहयोगी हों, लेकिन वहां पर बौसिज्म चलायें, नैपोटिज्म चलायें, यह यूनीवर्सिटी के अनुकूल नहीं है।

दिल्ली में केवल प्राइवेट लोगों को शिक्षा की इजाजत देने से ही काम नहीं चलेगा, यहां हमको और भी कालिज खोलने होंगे। यहां पर पिछले दिनों नेहरू यूनीवर्सिटी की भी स्थापना की गई है। हमने सुझाव दिया था कि इस यूनीवर्सिटी के साथ स्कूल आफ इन्टरनेशनल स्टडीज, आइ०आइ०टी०, इंस्टीट्यूट आफ मेडिकल साईसेज और जामिया मिलिया को भी एफिलियेट किया जाय। मुझे प्रसन्नता है कि स्कूल आफ इन्टरनेशनल स्टडीज को सम्बद्ध कर दिया गया है, लेकिन मैं जानना चाहता हूं कि जामिया मिलिया

को सम्बद्ध क्यों नहीं किया गया, क्या कोई कम्यूनल कारण है? अगर कोई कम्यूनल कारण है, जिसके कारण आप उसको सम्बद्ध नहीं करेंगे तो यह सरकार जो कम्यूनलिज्म के विरुद्ध प्रचार करती है, उसके तथाकथित सेक्यूलरिज्म में कोई भी व्यक्ति विश्वास नहीं करेगा। मैं चाहूंगा कि डा० राव इस मामले को अपने हाथ में हिम्मत से लें और जामिया मिलिया को कहें कि वह इसमें शामिल हो जाय, वरना जो 20-25 लाख रुपये साल की ग्रान्ट उनको दी जाती है, उसको बन्द कर दिया जायगा। इस 25 लाख रुपये से तो हम पांच कालिज चला सकते हैं। जहाँ जामिया मिलिया में इस वक्त लगभग 800 विद्यार्थी पढ़ते हैं और एक विद्यार्थी पर ढाई-तीन सौ रुपये खर्च आता है, उससे कहीं ज्यादा विद्यार्थियों को हम शिक्षा प्रदान कर सकते हैं। अगर वह नेहरू यूनीवर्सिटी से अपने को सम्बद्ध करने के लिये तैयार नहीं है, तो आपको इस मामले में पहल करनी होगी।

दिल्ली में केवल एक विश्वविद्यालय से काम नहीं चलेगा। मैं चाहूंगा कि दिल्ली विश्वविद्यालय तो केन्द्रीय विश्वविद्यालय बना रहे, लेकिन यहाँ पर एक नया विश्वविद्यालय, जो स्टेट यूनीवर्सिटी हो, भी कायम किया जाय, जिस तरह से दूसरी स्टेट्स में स्टेट-यूनीवर्सिटीज हैं, उसी तरह की व्यवस्था हो, जिसमें स्टेट का भी दखल हो। आज जैसे हालात मुल्क में बन रहे हैं, उनको देखते हुए स्टेट और केन्द्र के अन्दर किसी समय टकराव आने की सम्भावना है। दिल्ली युनिवर्सिटी को दिल्ली प्रशासन का जो आदर करना चाहिऐ, वह नहीं करती है, दिल्ली के चुने हुए लोगों का जो प्रशासन है, उसके जो अधिकार हैं, या तो यह यूनीवर्सिटी उनको माने, वरना दिल्ली के लिये एक अलग स्टेट-यूनीवर्सिटी बनायें।

इन शब्दों के साथ मैं इस बिल का समर्थन करता हूं और जो सुझाव मैंने रखे हैं, आशा है मंत्री महोदय उनके बारे में अपने विचार यहां रखेंगे।

SHRIMATI ILA PALCHOUDHURI: (Krishnagar): Sir, I welcome this Bill because I feel it will be of particular use to women. Very often, after they finish their secondary education, women get married. Now they can enrol themselves as external students and continue their studies. Earn while you learn for the men has also become very necessary in India today.

The students of the Delhi University have increased from year to year. From 21,000 in 1961-62 the number has increased to 56,000 in 1969-70. During the same period, the teachers have increased from 1583 to 3375 only. Therefore, the ratio of teachers to students is not satisfactory. The student learns from the teacher and unless we have more teachers, education will not be satisfactory, as my hon. friend Shri Chapalakanta Bhattacharya has said.

I am very glad that correspondence courses are going to be taken up. As it is, in the campuses today there are so many distractions. The attention of the students should be like निवात् निष्कम्प प्रदीपम् ।—the flame that does not flicker. From this point of view, the students taking up the correspondence course and the external students will be free from the distractions of campus life and will be able to pay more attention to their studies.

In clause 2, there is the question of students residing within the terrotrial limits where the jurisdiction of the university exists. I hope this will be looked at liberally. For instance, there are army personnel and civil servants who usually live in the jurisdiction of the university, but have to live elsewhere for their work. Their wards should not be deprived of this great facility of being external students or taking up correspondence courses.

Universities in India have taken to copying the western method of ragging. The initiation of freshers in the first year is started in such a way that they are really made unfit for university life because they are physi-

[Shrimati Ila Palchoudhuri]

cally and mentally injured as a result of ragging. If harmless ragging is done, it is all right. But if it is taken to a point where the fresher is physically and mentally injured, the university authorities must look into it. (*Interruptions*).

SHRI KANWAR LAL GUPTA: What is bad in ragging?

SHRIMATI ILA PALCHOUDHURI: How can you say, "What is the harm in ragging?"

SHRI KANWAR LAL GUPTA: There are so many new Ministers. Do we not rag them on the floor of the House?

SHRIMATI ILA PALCHOUDHURI: That is harmless ragging. I think, it is very important that we take notice of it. Harmless ragging is all right but harmful ragging should never be condoned. I am surprised that the hon. Member opposite thinks that there is no harm in ragging. Is he aware that there have been students who have been killed or injured for life? I do not think it is something not to take serious notice of.

I commend this Bill and I hope that it will have the effect it is desired to have. I hope that, as my hon. friend has said, if there are students of the Scheduled Castes and Scheduled Tribes not admitted because of the requirement of higher marks, something will be done so that they are not to be deprived of the education that they really need and must have and the all reserved seats for the Scheduled Castes and Scheduled Tribes be filled.

Then, I think, education through the radio is a very good idea.

MR. DEPUTY-SPEAKER: That point has been made.

SHRIMATI ILA PALCHOUDHURI: Education is one of the best things that a welfare State can emphasise. I support this Bill.

SHRI S. KUNDU (Balasore): Mr. Deputy-Speaker, Sir, I think, it is after a long time that there is a Bill in the right direction and, therefore, I thank Dr. Rao for bringing forward this Bill. It would be much better if Dr. Rao also accepts some of the amendments which I have given notice of.

This is the beginning that external students would also get a chance to be called graduates and some sort of degree would be conferred on them. But this facility should not be limited only to boys who have money or who live near the big cities or who are heaven born privileged persons. This precious facility of education should be given also to other people. Why should it be limited only to Delhi? I should like this facility to be extended on a proper scale all over India.

I do not think more than a few lakhs of students would come forward every year offering themselves as candidates for this and would be registered for it. The only difficulty may be of funds but if Dr. Rao tries, some way could be found for resources. It would be more a secretariat work than anything else. There will be no institution and no library; only students will be registered and after one or two years they would sit for an examination.

We want Dr. Rao to promise here that he will talk other universities also into giving this facility. But to start with, let Dr. Rao bring forward a similar Bill at least for other Central universities so that this facility is extended to other Central universities also.

Another question which arises out of this is about the standard of education. I agree that if we look into the education catered by the different universities, we find that standards in some universities have fallen and fallen deplorably. But today, particularly in a developing country, the first duty of Government is to provide a general, liberal education. When we give that general, liberal education, we can also simultaneously pay some attention to maintaining the standard of education. Therefore I would like the number of colleges and schools to grow. At least, our coming young generation, which would set the destiny of our country, should not be deprived of having some window to bigger knowledge. The window to this bigger knowledge could come through general, liberal education.

Then, about 50 per cent of the students drop out after primary education by the time

they get to the SSLC stage. The drop-out increases in geometrical progression as they go to colleges and universities. There are many brilliant boys who just cannot afford and cannot have this benefit of higher education and, therefore, they are denied. After many years when Dr. Rao brings this Bill, he should not confine it only to Delhi University or the limits of Delhi but he should extend it to other Universities. What is the exact audio-visual method he is trying to have in which he wants to cater education or this general liberal education to different people?

Coming to this Bill I would like to suggest one or two things. As it has been brought here, it is not those who have been registered by the University, subject to such conditions as may be laid down in the Statutes and Ordinances. I wanted this condition should also be specified. Ultimately if the ordinances and statutes fix rigid conditions, we may say that we will pass the law here but in fact the facility would not go to the larger extent of students. If you say that only those students with First Class in Intermediate would be registered, you can imagine the very large number of students who would be omitted. They cannot sit for this examination. Therefore, I would like to say and I would also like to have an assurance from Dr. Rao when the University prescribes qualifications and conditions, they should not be very rigid. Any student who would ordinarily get admission to degree class, should be registered.

Before I conclude, I want to say one thing. About 8,000 students in the correspondence courses have been registered with the Delhi University. They have been trying for the last one year. Their courses have not started. I would like to draw the attention of Dr. Rao to make an announcement here as to what exactly he is going to do about them. There was an announcement made here. In the Delhi University a paper notification was there and in pursuance of the paper notification these boys went and registered and I think it is about a year ago. I have also written one or two letters to him and I always get a reply that the matter is being considered. There are 8,000 students and their courses have not started.

Thank you.

SHRI S. KANDAPPAN: Recently it appeared in the papers that in the land of Mao they have a launched a massive campaign to reeducate the educated and to educate the uneducated. Probably some such campaign has got to be launched in our country too which is in a deplorable condition.

SHRI BAL RAJ MADHOK: Launch such a campaign in this House also.

SHRI S. KANDAPPAN: I do not accept the suggestion of Mr. Madhok that we have to launch a campaign within the House first to begin with. But to this deplorable condition, one of the contributing factors, I should say, is in no way less the politicians and the people who were in the governance of the States and the Centre.

Confining myself strictly to the subject which we are discussing to-day, that is the Central University of Delhi, I would like to point out that from the very beginning the basis that a Central University should have is totally lacking with regard to Delhi as well as other Universities. Unfortunately, in this country of ours, even in the metropolitan city of Delhi it is not properly appreciated that this is a cosmopolican city and that character should be retained. In this connection I would appreciate the suggestion made by Mr. Prakash Vir Shastri that in every State you should have a university as an example, a university which will be a model for other universities with a high standard and I would rather welcome that. But before we reach that stage, as the situation prevails today, I would like to appeal to the Minister to see how things could be rectified. I am sorry to say this. I have no time to go into some of the cases which have been brought to my notice. Still I would like to impress upon this point. Even with regard to Professors and particularly Language Professors and other Professors who are working in Delhi University, I have heard complaints about their treatment. I would rather wish that not only the medium of Hindi but even the medium of many other languages like Tamil should find a place in Delhi University. I am sure Mr. Madhok and others also would accept that position because then only we can really claim that Delhi is really speaking an example to other areas.

[Shri S. Kandappan]

I would like to draw the attention of the Minister about one point, namely, the selection of the professors. In regard to recruitment of IAS and other cadres, the Home Ministry has recently adopted a method whereby normally after every selection in every State they are obliged to have a few seats filled from persons outside the State. That is a procedure which they have recently adopted with the result that in Tamilnadu we find that very many persons from other States are holding high offices at the district level and at the Secretariat level. That is very much conducive to national integration. I should say I am happy to see in Coimbatore Mr. Pango, a District Collector, who although a Punjabi, is speaking chaste Tamil. He is one of the best collectors in my State.

Therefore, in all the Central Universities you should make a beginning. After all with regard to qualifications of professors or generally with academic qualification there cannot be any other standards except merit; it is quality alone which counts and not any other consideration. I should say, Government should make a beginning with regard to the Central Universities. Even with regard to State Universities we should have some such kind of system working.

The hon. Member who preceded me referred to the question of Hindi. So far as areas like Delhi or other areas where Hindi is predominantly spoken are concerned, I have no grudge of Hindi being taught in those universities. My only grievance is that it is not up to the mark, not only with regard to Hind, but with regard to many other languages. We have to remember this that in due course it is only our national languages which will be the medium of instruction in the respective areas. When we do this we completely and conveniently ignore what would happen to the mobility between various language teachers. We are switching on in the B. A. and B. Sc. courses to the Tamil medium. Virtually those who study in these separate mediums cannot aspire to cross the borders. This is the problem everywhere. So, at least let them make a beginning with regard to the Central Universities. Let them have English and other languages wherever they could find enough students, wherever there is demand, whether it is Tamil or Malayalam or whatever it may be. Let it at least be a forum whereby we retain this link language between the various languages and also let this be a model for others to follow.

Mr. Lobo Prabhu said that he is going to press for division. I also join with him and I would like to appeal to the Minister that nobody should be barred in sitting for the examinations particularly in the Capital City of Delhi.

श्री अब्दुल गनी डार (गुड़गांव) : मैं बधाई देता हूं एजुकेशन मिनिस्टर को कि उन्होंने प्राइवेट स्टूडेंट्स को भी इम्तहान देने की इजाजत दी है लेकिन मैं श्री मधोक से इत्तफाक करता हूं कि चूंकि इस वक्त दिल्ली की ऐसी सिचुएशन हो गई है कि वह सिर्फ दिल्ली नहीं रही बल्कि सारे भारत का निचोड़ बन गई है इसलिए इसमें तमाम सूबों की जबानों को, चाहे गुजराती हो, असमिया हो, तामिलनाडु की हो, आन्ध्र की हो, कहीं की हो, हर एक को पूरा-पूरा मौका दिया जाना चाहिये । जितनी भी हमारी नेशनल लैंग्वेजेज हैं उनको और उनकी लिपियों को उसी तरह से मौका दिया जाना चाहिए, जिस तरह से हिन्दी को दिया जाता है ।

यहां पर श्री प्रकाशवीर शास्त्री ने मुसलिम यूनिवर्सिटी, अलीगढ़ और श्री मधोक ने जामिया मिलिया का जिक्र किया । मुझे हैरत है कि सरकार क्यों नहीं बिल ला रही है इनके बारे में । लाये सरकार, मुझे उससे कोई तकलीफ नहीं है । लेकिन मैं एक बात कहना चाहता हूं कि श्री शास्त्री और श्री मधोक को यह नहीं भूलना चाहिए कि अभी तक उत्तर प्रदेश के बारे में मुसलमानों को यह शिकायत है कि जो किताबें आज वहां जारी हैं उनमें इसलाम और मुसलमानों के खिलाफ़ पढाया जाता है, जहर फ़ैलाया जाता है । इसलिए हमको मजबूरन ऐसे हालात पैदा करने होंगे जिनमें मुसलमान जिन्दा रह सकें । मुसलमान मुसलमान की हैसियत से हिन्दुस्तानी

होता हुआ पहले हिन्दुस्तानी है, बाद में हिन्दुस्तानी है और आखीर में भी हिन्दुस्तानी रहेगा। लेकिन इसलाम से वह वाकिफ न हो, यह बात मेरी समझ में नहीं आती।

यहां पर अखबारों में भी आया और काफी चर्चा की गई कि हमारे एजुकेशन मिनिस्टर बड़े खफा हुए जब कुछ तुलवा उनसे मिलने के लिये आये और कहा कि यहिया खां से कहो कि हिन्दुस्तान को फतेह करे, फिर चाहे जो करो। मैं समझता हूं कि इस तरह की बातें कहना गलत है। यहिया खां कौन है और वह हम को क्या फतेह करेगा ? हमारे मुकाबले में उसकी ताकत क्या है ? लेकिन मैं साफ कहना चाहता हूं कि चूंकि यह युनिवर्सिटी भारतीय यूनिवर्सिटी है इसलिये इस में सारी लैंग्वेजेज चलनी चाहिये। आज अगर दिल्ली वालों की जबान हिन्दी है तो उसको भी आप चलायें, लेकिन उसके अलावा दूसरी जबानें भी चलायें।

आखीर में मैं एक बात कहना चाहता हूं कि तालीम देने वालों को इस बात को भी देखना चाहिये कि घर बैठे आज लोग किस तरह की बातें जोड़ दिया करते हैं। अभी आल इंडिया रेडियो की तरफ से कहा गया कि कांग्रेस (ओ) वालों ने प्रीवी पर्स के खिलाफ फैसला दे दिया। मैं पूछना चाहता हूं कि किस ने यह जुरंत की गलत खबर देने की ? कौन ऐसा नालायक है मैं पूरी जिम्मेदारी के साथ कहता हूं कि यह बड़ी बेहूदा बात है। गवर्नमेंट जिम्मेदार है यह मालूम करने के लिये कि किस ने इस किस्म की गलत और बेहूदा खबर दी। जब हम फैसला करेंगे तब करेंगे, लेकिन अभी कोई फैसला नहीं किया है। यह यूनिवर्सिटी ऐसे लोगों को भी समझाये कि झूठ नहीं बोलना चाहिये। जहां श्री मधोक बाकी तालीम देना चाहते हैं वहां इस गवर्नमेंट को यह तालीम भी दें कि वह झूठ बोलना छोड़ दे।

[شری عبدل غنی ڈار (گڑگاؤں)
میں بدھائی دیتا هوں اجوکیشن منسٹر کو کہ انهوں نے پرائیویٹ ستوڈنٹس کو بهی امتحان دینے کی اجازت دی هے- لیکن میں شری مدهوک سے اتفاق کرتا هوں که چونکه اسوقت دلهی کی ایسی سچوئیشن هو گئی هے که وه صرف دلهی نهیں رهی بلکه سارے بهارت کا نیچوڑ بن گئی هے اسلیئے اس میں تمام صوبوں کی ذبانوں کو چاهے گجراتی هو اسیا هو، تامللاڈ هو، آندهر کی هو، کهیں کی هو، هرایک کو پورا پورا موقعہ دیا جانا چاهئے - جتنی بهی همارى نیشنل لینگویجیز هیں انکو اور انکی لپیوں کو اسی طرح سے موقع دیا جانا چاهیئے، جس طرح سے هندی کو دیا جاتا هے-

یهاں پر شری پرکاش ویر شاستری نے مسلم یونیورسیٹی علیگڈھ اور شری مدهوک نے جامیه ملیه کا ذکر کیا- مجهے حیرت هے که سرکار کیوں نهیں بل لا رهی هے ان کے بارے میں- لائیے سرکار مجهے اس سے کوئی تکلیف نهیں هے- لیکن مین ایک بات کهنا چاهتا هوں که شری شاستری اور شری مدهوک کو یه نهیں بهولنا چاهئے که ابهی تک اتر پردیش کے بارے میں مسلمانوں کو یه شکایت هے که جو کتابیں وهاں اج جاری هیں ان میں مسلمانوں کے خلاف پڑهایا جاتا هے، زهر پهیلایا جاتا هے- اسلئے همکو مجبوراً ایسے حالات پیدا کرنے هونگے جن میں مسلمان زنده ره سکیں - مسلمان مسلمان کی حیثیت سے هندوستانی هوتا هوا پهلے هندوستانی هے بعد میں هندوستانی هے اور اخر میں بهی هندوستانی رهیگا- لیکن اسلام سے وه واقف نه هو یه بات میری سمجھ میں نهیں آتی -

[شری عبدالغنی ڈار]

یہاں پر اخباروں میں بھی آیا کافی چرچا کی گئی کہ ہمارے ایجوکیشن منسٹر بڑے خفا ہوئے جب کچھ طلباءً ان سے ملنے کے لئے ائے اور کہا کہ یاحیا خاں سے کہو کہ ہندستان کو فتح اکرے، پھر چاہے جو کرو۔ میں سمجھتا ہوں کہ اسطرح باتیں کہنا غلط ہے۔ یاحیا خاں کون ہے اور وہ ہمکو کیا فتح کرےگا ؟ ہمارے مقابلہ میں اسکی طاقت کیا ہے ؟ لیکن میں صاف کہنا چاہتا ہوں کہ چونکہ یہ یونیورسیٹی بھارتیہ یونیورسیٹی ہے اسلیئے اس میں ساری لینگویز چلنی چاہئیے۔ اج اگر دلی والوں کی زبان ہندی ہے تو اسکو بھی اپ چلائیں، لیکن اسکے علاوہ دوسری زبانیں بھی چلائیں –

اخر میں میں ایک بات کہنا چاہتا ہوں کہ تعلیم دینے والوں کو اس بات کو بھی دیکھنا چاہئیے کہ گھر بیٹھے اج لوگ کسطرہ کی باتیں جوڑ دیا کرتے ہیں۔ ابھی ال انڈیا ریڈیو کی طرف سے کہا گیا کہ کانگریس (او) والوں نے پریوی پرس کے خلاف فیصلہ دے دیا - میں پوچھنا چاہتا ہوں کہ کس نے یہ جرات کی غلط خبر دینے کی ؟ کون ایسا نالائق ہے ؟ میں پوری ذمہداری کے ساتھ کہتا ہوں کہ یہ بڑی بیہودہ بات ہے۔ گورمینٹ ذمہدار ہے یہ معلوم کرنے کے لئے کہ کس نے اس قسم کی غلط اور بیہودہ خبر دی۔ جب ہم فصلہ کرینگے تب کرینگے، لیکن ابھی کوئی فیصلہ نہیں کیا ہے۔ یہ یونیورسیٹی ایسے لوگوں کو بھی سمجھائے کہ جھوٹ نہیں بولنا چاہئے جہاں شری مدھوک باقی تعلیم دینا چاہتے ہیں وہاں اس گورنمینٹ کو یہ تعلیم دیں کہ وہ جھوٹ بولنا چھوڑ دے۔]

श्री रणबीर सिंह (रोहतक) : सबसे पहले मैं मिनिस्टर साहब का शुक्रिया अदा करता हूं कि उन्होंने प्राइवेट स्टूडेंट्स को इम्तहान दिलाने का प्राविजन इस बिल में किया गया है। इससे सैकड़ों नहीं, हजारों तालिबइल्मों को, चाहे वह दूकान करते हों, चाहे मजदूरी करते हों, चाहे खेती का काम करते हों, इम्तहान देने का मौका मिलेगा। वह राम राम भी जपता रहे और काम भी करता रहे। इम्तहान भी पास हो जाय और अपना काम भी करता रहे। इसके लिए मैं मिनिस्टर साहब को मुबारकबाद देता हूं।

15.28 hrs.

[SHRI K. N. TIWARY *in the chair*]

मैं सिर्फ दो-चार बातें कहना चाहता हूं। एक तो यह, जैसा प्राइम मिनिस्टर साहिबा ने स्टेटमेंट दिया है, कि सारी एजुकेशन की बेसिस को आपको बदलना पड़ेगा। आपकी जो तालीम है वह बिल्कुल बाबू पैदा करने के लिए और मुलाजमत पैदा करने के लिए है। आज आदमी बी० ए० और एम० ए० पास करके जाते हैं और समझते हैं कि हमको मुलाजमत मिलेगी। लेकिन तालीम के बारे में आप देहात की तरफ चलिये। आप जगह-जगह दिल्ली में, बम्बई में, कलकत्ते में कालेजेज और यूनिवर्सिटी खोलते हैं। लेकिन आपको मालूम होना चाहिए कि जो हिन्दुस्तान का देहात का हिस्सा है उसमें 100 में से 80 आदमी बसते हैं। फिर भी स्कूल और कालेज और यूनिवर्सिटी उनके लिए नहीं है। स्कूल और कालेज गवर्नमेंट शहरों के लिए बनाती है। यूनिवर्सिटी के लिए गवर्नमेंट पैसा देती है लेकिन देहात में स्कूल और कालेज और यूनिवर्सिटी नहीं होते हैं। आज कहीं 100 स्कूलों पर जाकर कभी एक कालेज हो जाए तो हो जाए। कालेज और यूनिवर्सिटी आज शहरों की मोनोपोली हो गई है। मैं चाहता हूं कि देहातों को स्कूल और

कालेजों का हिस्सा दिया जाये । मैं सारे हिन्दुस्तान की बात नहीं कहता हूं। दिल्ली की बात कहता हूं । आपने देहात में सिर्फ एक कालेज खोला है जो कि नरेला में है वह भी दिल्ली शहर के लिए है । यहां पर दस या पन्द्रह लाख की आबादी है देहात की। आखिर वहां के लोगों ने क्या जुर्म किया है ? आपको सारे हिन्दुस्तान के बारे में अपनी पालिसी बनानी चाहिए आप यूनियन टेरिटरीज को देखिये । अब तक आपने सिर्फ शहरों में ही कालेज खोले हैं, आप अब देहातों में कालेज खोलने की बात कीजिये ।

आज यूनिवर्सिटी में जो एलेक्शन होते हैं, शायद आपकी नोटिस में नहीं आया कि वह कितने महंगे होते हैं । आज वह उतने ही महंगे हो गये हैं जैसे पार्लियामेंट के एलेक्शन । एक-एक यूनिवर्सिटी के एलेक्शन में 15-15, 20-20 हजार रु० खर्च होता है । वहां पर लोगों की रायें खरीदी जाती है । यही नहीं वहां पार्टियां जाती है । कहीं कंवरलाल गुप्त जा कर फंस जाते हैं कहीं डार साहब जाकर फंस जाते हैं। वहां जा कर लड़कों को बहकाया जा रहा है। नतीजा यह होता है कि कोई नक्सलाइट बन जाता है, कोई हिप्पी बन जाता है । आप एजुकेशन के साथ यह मजाक क्यों कर रहे हैं । आज वहां पर इतने महंगे एलेक्शन हों यह कोई तरीका नहीं हैं । आपको इसके लिये कोई रास्ता निकालना चाहिए ताकि एलेक्शन महंगे न हों। अमीर आदमी 20 हजार–25 हजार रु० खर्च करके कोई चौधरी बन जाता है, कोई प्रधान बन जाता हैं। गरीब लड़के को कोई नहीं पूछता है ।

एक और बात मैं कहना चाहूंगा । अभी परसों अखबार में देखा कि एक लड़के का मर्डर कर दिया गया । वह सेक्रेटरी बन गया था इसलिए मर्डर कर दिया गया । आज एजुकेशनल संस्थाओं में जो रुझान चल रहा है उसकी तरफ मैं एजुकेशन मिनिस्टर साहब का ध्यान खींचना चाहूंगा ।

अभी श्री मिश्र ने कहा कि अगर हिन्दी में कोई लड़का इम्तहान देता है तो उसको फेल कर दिया जाता है या रिस्टकेट कर दिया जाता है । यह गलत बात है । मुझे इसका पता यों लगा कि वह लड़का मेरे लड़के के पास आता जाता था। इसलिए मुझे इसका जाती तौर पर पता है । हम पुराने सोशलिस्ट हैं । वह लड़का भी सोशलिस्ट है । उसका नाम शायद राजकुमार है । इतने तगड़े वाइस चांसलर साहब बन गए हैं, इतने अख्त्यारात उनके पास हो गए हैं कि जिसको चाहें निकाल दें । ज्यादती किसी के साथ नहीं होनी चाहिए । यहां ज्यादती की गई है । मैं महसूस करता हूं इसलिए उसके साथ ज्यादती हुई है कि वह किसी खास पोलिटीकल ख्यालात का लड़का है और दूसरे इसलिए कि उसने हिन्दी में पेपर दिए थे । मैं इसके खिलाफ प्रोटेस्ट करता हूं । यह नाइंसाफी हुई है । यह नहीं होनी चाहिए । जो निकाले गए हैं उनके केसिस को आप रिव्यू करें। इतनी सख्ती अपने बच्चों के साथ नहीं होनी चाहिए । वहां कोई पुलिस राज तो नहीं बनना चाहिए । इतनी सख्ती नहीं होनी चाहिए । दिल्ली यूनिवर्सिटी में पुलिस राज की स्थापना नहीं होनी चाहिए । इसका क्या मतलब है कि आगे पुलिस की गाड़ी, पीछे पुलिस की गाड़ी और बीच में वाइस चांसलर चल रहे हैं । यह यूनिवर्सिटी है या पुलिस का अड्डा । थोड़ा सा सख्त भी हों लेकिन इतना सख्त नहीं । जो डिप्लोमेट हो, जो पंचायती दिमाग का हो, बच्चों को बच्चा समझे, ऐसा आदमी वहां भेजा जाए न कि किसी डिक्टेटर को भेजने की जरुरत है । वाइस चांसलर के खिलाफ जाती तौर पर कोई बात मैं नहीं कहता हूं । वहां पर ऐसा आदमी हो जो साफ्ट हो ।

अब आप दाखिले को लें। दाखिले के

[श्री रणधीर सिंह]

लिए जो जाते हैं वे लटकते रहते हैं । हमारे देहात के लड़कों को अव्वल तो लिया ही नहीं जाता है, उनको कोई पूछता ही नहीं है । चालीस परसेंट या उससे कम वालों को दाखिला मिलता ही नहीं है । अब अगर वे ला में दाखिला लेना चाहते हैं तो ला के दरवाजे भी उनके लिए बन्द होते हैं । दाखिल हो ही नहीं सकते हैं । अगर नौकरी के लिए जाते हैं तो वहां उनको नौकरी नहीं मिलती है । वे सोचते है कि चलो ला कर लो और ला करने के बाद कम से कम रोटी कमाने के लायक तो हम बन ही जाएंगे । लेकिन वहां भी उनको दाखिला नहीं मिलता है । इसका क्या मतलब है ? एक कालेज नहीं तो ो कालेज आप खोल लें । शाम की क्लासिस लगा लें । यह क्या मतलब है कि फौज आपने खड़ी कर ली है और न तो उसको नोकरी मिलती है और दाखिला वे लेना चाहते हैं तो दाखिला भी नहीं आप देते हैं । वे नक्सलाइट नहीं बनेंगे तो क्या बनेंगे ? गवर्नमेंट के सिर पर लठ मारने वालों की फौज का इजाफा होता जा रहा है । देहात वालों के वास्ते आप दुनिया भर के प्रवचन करते हैं महात्मा गांधी का नाम लेते हैं लेकिन अमलन कुछ भी नहीं होता है । कुर्सी पर बैठने के बाद सब कुछ भूल जाते हैं । देहात का लड़का खास तौर पर महसूस करता है कि उसको निगलेक्ट किया जा रहा है । दिल्ली के पास ही हरियाणा है । हमारे साठ परसेंट लड़के बिल्कुल बेकार फिरते हैं । दाखिला लेने आते हैं तो दुनिया भर की उनको तकलीफ होती है । मैं मानता हूं कि आपके दिल में तड़प है । आप सोशलिस्ट खयालात के हैं यह भी मैं जानता हूं । आप देहातों में गए हैं और जा कर देहात वालों को आपने कहा है कि इतने महीने में इतनी इंस्टीट्यूशंज आप खोल देंगे । मैं जानना चाहता हूं कि कितनी आपने खोली हैं ? आप नौ माह से मिनिस्टर हैं । मैं समझता हूं कि एजुकेशन के मामले में भी आपका नारा होना चाहिए टू दी विलेजिज । जैसे देश के विकास के लिए एग्रो इंडस्ट्रीज खोली गई है उसी तरह से मैं चाहता हूं कि एजुकेशन के मामले में भी आप कदम उठाएं । एजुकेशन का फैलाव, इसकी इंस्टीट्यूशंज का फैलाव दिल्ली में ही नहीं बल्कि इसके चारों तरफ होना चाहिए । क्या मुसीबत है कि आप देहातों की तरफ नहीं जाते हैं । वहां क्या सब के सब अनटचेबल्ज हैं, वहां इंसान नहीं रहते हैं ? देहातों का भी डिवलेपमेंट होना चाहिये । अकेले नरेला के लिए नहीं बल्कि दूसरे भी जो बड़े-बड़े देहात हैं, दिल्ली के दूसरे देहात हैं उनमें भी आप दो चार कालेज खोलें ।

एक आखिरी बात मैं स्पोर्टस् के बारे में अर्ज करना चाहता हूं । सभी स्पोर्टस् को आपको बढ़ावा देना चाहिए । लेकिन रेसलिंग पर खास ध्यान दिल्ली यूनिवर्सिटी को देना चाहिए, उसको स्टिमुलस देना चाहिये । वर्ल्ड में ये लड़के मेडल लेंगे । पांच नहीं दस लेंगे यह वह इलाका है जो कि फिजीक में बहुत आगे बढ़ा हुआ है । यहां बड़े तगड़े लड़के हैं । यहां आकर वे दिल्ली में तालीम पाते हैं । वैसे तो सभी स्पोर्टस् के लिए लेकिन खास तौर पर रेसलिंग के वास्ते दिल्ली यूनिवर्सिटी खास फंड्ज एलोकेट करे और उसको ज्यादा से ज्यादा प्रोत्साहन दे, उसके लड़कों को ज्यादा से ज्यादा ट्रेनिंग दे ।

देहातों की आवाज को आप सुनें । वहां से आपको वोट मिलेंगे । नहीं दिया तो वे आपके खिलाफ चले जाएंगे ।

श्री चपलाकांत भट्टाचार्य : माननीय सदस्य ने कहा है कि जिसको दाखिला नहीं मिलता है वह नक्सलाइट हो जाता है । यह बात ठीक नहीं है । जिसको अनायास दाखिला मिलता है और जो अच्छा विद्यार्थी भी होता है, वह भी नक्सलाइट होता है ।

श्री जनेश्वर मिश्र (फूलपुर) : इस समय देश में जो तालीम चल रही है वह इतनी सड़ चुकी है कि दिल्ली यूनिवर्सिटी में बाहर वाले लोगों को पढ़ाई का जो मौका दिया जा रहा है, उससे तो ऐसा लग रहा है कि किसी बहुत ही सड़े और गन्दे कपड़े में एक नये कपड़े का पेबन्द लगाया जा रहा है। इस पेबन्द को लगाने के लिए मैं शिक्षा मंत्री जी को बधाई देता हूं । बाकी जो कपड़ा सड़ा हुआ है उसको भी किसी नए कपड़े से तबदील वह करें, यह मैं चाहता हूं ।

यह सही है कि थोड़े से लोगों को पढ़ने का मौका इससे मिल जाएगा । लेकिन वे लड़के जो पढ़ रहे हैं और जिस दुर्दशा में हैं और जो अनिश्चितता की हालत चल रही है उस पर भी हम लोगों को गौर करना चाहिए । पहली बात तो यह है कि जितने केन्द्रीय विश्वविद्यालय है अगर केवल उन्हीं में शुरुआत कर दें इसकी कि जिस दिन लड़का यूनिर्वासिटी से निकले उसके दूसरे दिन जितने भर की पढ़ाई उसने पढ़ी हुई हो, उसके मुताबिक उसको काम दे दिया जाए तो इसका बहुत अच्छा असर पड़ेगा । कोई भी लड़का जिस दिन आ कर बी० ए० की या एम० ए० की एडमिशन लेगा उस दिन अगर उसको यह गारंटी दे दी जाए कि जिस दिन पढ़ाई वह छोड़ेगा उसको काम जरुर मिलेगा तो इसका लड़कों पर बहुत अच्छा असर पड़ेगा । इसके बिना कभी भी आप लड़कों के मन में तालीम के प्रति आस्था पैदा नहीं कर सकते हैं फिर भले ही आप कोई दूसरा इससे भी बढ़िया बिल लाकर पेश कर दें ।

केन्द्रीय विश्वविद्यालयों में जिस तरह से गंदे ढंग से भरती पर रोक लगाई गई है वह भी बहुत शरारतपूर्ण है । लड़का बी०ए० पास कर लेता है उसके बाद भरती पर रोक लगा दी जाती है कि तुम थर्ड डिविजन हो तुम्हें भरती नहीं किया जाएगा । सैकिंड डिविजन वाला भरती नहीं किया जायगा । 57 या 58 या 59 परसेंट के ऊपरवाला एम. ए. में भरती होगा और इसका नतीजा यह होगा कि जब एम० ए० का परीक्षा फल निकलेगा तो वही 58 या 59 परसेंट वाला लड़का थर्ड डिविजन में आएगा या सैकिंड डिविजन में आएगा और इन्हीं लड़कों में से लड़के फैल भी होंगे । बढ़िया नम्बर पाने वाले को आप भरती करते हैं और फिर ऊपर ले जाकर आप उसको फेल कर देते हैं, इससे क्या यह अच्छा नहीं होगा कि थर्ड डिविजन को आप निकाल दें । 57 परसेंट वाले को आप फैल क्यों नहीं कर देते हैं । जब आप उसको पास करते हैं और उसको थर्ड डिविजन देते हैं तो जब वह नौकरी पाने के लिए कहीं जाता है तो उसको पता लगता है कि थर्ड डिविजन को नौकरी नहीं मिलेगी, 55 परसेंट वाले को नौकरी नहीं मिलेगी । वह यूनीवर्सिटी में पढ़ने के लिए जाता है तो वहां भी उसको दाखिला नहीं मिलता है । स्टैंडर्ड के नाम पर भरती को रोकने वाला सिलसिला खत्म होना चाहिए ।

दिल्ली यूनिवर्सिटी में ही नहीं बल्कि सभी केन्द्रीय यूनिवर्सिटीयों में अंग्रेजी के प्रति बहुत ही गन्दा मोह लगा हुआ है । अभी रणधीर सिंह जीं ने एक लड़के की बात बताई है। दिल्ली शहर भर में पढ़े-लिखे लोगों के बीच यह चर्चा का विषय बना हुआ है । दिल्ली यूनिवर्सिटी का एक लड़का एम.ए. का हिन्दी में इम्तहान देता है । उसका नाम राजकुमार जैन है । उसकी कापियां बिना जांचे हुए उसको फेल कर दिया जाता है । अब भी अगर राव साहब कहते हैं कि जांची गई हैं तो उन कापियों को वह यहां लाकर रखें । मैं कहूंगा कि उसको जानबूझ कर इसलिए फेल किया गया है कि उसने हिन्दी में पेपर दिया । पहले तो उसकी कापियां देखी ही नहीं गई और उसको फेल कर दिया गया । लड़कों ने हल्ला किया तो लड़के निकाल दिये गए अनुशासन के नाम पर । इस तरह से लड़कों के निष्कासन के काम को

[श्री जनेश्वर मिश्र]

मैं बहुत ज्यादा बढ़िया काम नहीं समझता हूं । मैं भी इस राय का हूं कि यूनिवर्सिटी तथा कालेज में अनुशासन रहना चाहिए । लेकिन हर सवाल पर निकालना अच्छा नहीं हुआ करता । कोई लड़का अगर बहुत ही अनैतिक अपराध करता है, हिंसा का काम करता है, बलात्कार करता है, तो उसको निकाल देना चाहिये । लेकिन किसी सिद्धान्त के लिए अगर लड़का लड़ता है, भाषा के सवाल पर, बेरोजगारी के सवाल पर, महंगी तालीम के सवाल पर अगर वह बहस करता है या जलूस निकालता है या हल्ला मचाता है तो भी उसका निष्कासन किया जाए तो ऐसा करके मैं कहूंगा कि आप शिक्षा को बहुत ही प्रतिक्रियावादी बनाएंगे ।

आज जिस तरह से शिक्षा मंत्रीजी एक पेबन्द लगा रहे हैं उसी तरह एक और लगाएं । दिल्ली यूनिवर्सिटी में स्टुडेंट्स यूनियन के चुनाव बहुत महंगे हो गए हैं । यह इसलिए हुआ है कि केवल नुमाइंदे लोग ही चुना करते हैं । अगर आम विद्यार्थी चुने जिस तरह से इलाहाबाद, लखनऊ, बनारस में होता है तो ये महंगे नहीं होंगे । वहां बीस हजार खर्च नहीं होते, पांच सौ या सात सौ या एक हजार ही खर्च होते हैं और चुनाव हो जाते हैं । सभी लड़कों को बुलाया जाता है और काम देखते हुए चुनाव हो जाता है । यहां नुमाइंदे लोग पैसे के बल पर. . .

श्री चपलाकांत भट्टाचार्य : उत्तर प्रदेश की किसी यूनिवर्सिटी में दस हजार खर्च हुआ है, ऐसे समाचार भी आते रहते हैं ।

श्री जनेश्वर मिश्र: ऐसा नहीं होता है । हम चाहते हैं कि दिल्ली यूनिवर्सिटी की जो छात्र यूनियन है उसका चिल नुमाइंदा वाला न रहे बल्कि सभी विद्यार्थी उसमें वोट दिया करें ।

राव साहब कहते हैं कि विद्यार्थियों को यूनिवर्सिटियों के इन्तजाम में हिस्सा मिलना चाहिये । हम चाहते हैं कि ज्यादा से ज्यादा स्टुडेंट्स कम से कम अपनी यूनियन में हिस्सेदारी तो ले लें । अगर यह हिस्सेदारी मिल गई तो उसके बाद वे यूनिवर्सिटी के इंतजाम में भी हिस्सा लेने लायक अकल हासिल कर लेंगे ।

यूनिवर्सिटियों में, और खास तौर से दिल्ली यूनिवर्सिटी में, जो नियुक्तियां होती हैं, वे राजनैतिक दृष्टिकोण से होती हैं । जो कोई भी इन्तजाम का मालिक रहता है, वह अपने मन के आदमी को नियुक्त करता है । मुझे याद है कि मौजूदा वाइस-चांसलर की जब नियुक्ति हुई, तो उन दिनों संसद नहीं चल रही थी । लेकिन जनसंघ के भाइयों ने हल्ला मचाया कि वह कम्युनिस्ट हैं, दूसरी तरफ से कुछ लोगों ने कहा कि अगर कम्युनिस्ट नियुक्त हो गया है, तो क्या बिगड़ गया है । लेकिन मुझे यह रिपोर्ट मिली है कि लड़कों का यह जो आन्दोलन हुआ था, उसमें कम्युनिस्ट, सोशलिस्ट और जनसंघी सभी लड़के थे । कम्युनिस्ट लड़कों को थोड़ी कम सजा दी गई, लेकिन सोशलिस्ट और जनसंघी लड़कों को ज्यादा सजा दी गई । जब एक अध्यापक, यूनिवर्सिटी का एक अधिकारी, दृष्टिकोण से कम्युनिस्ट, सोशलिस्ट या जनसंघी होगा, तो लड़के हल्ला मचायेंगे और वह अपने दृष्टिकोण वाले लड़कों को ज्यादा बचा लिया करेगा । इसलिए शिक्षा और विश्वविद्यालयों को नियुक्तियों के सम्बन्ध में इस तरह राजनैतिक पार्टियों के दबाव से बचाने की कोशिश होनी चाहिए ।

DR. V. K. R. V. RAO: Mr. Chairman, we had a very long and interesting debate which covered a wide field indeed. I shall try my best to make a few comments on points arising out of the discussion.

I agree with my friend Shri Bhattacharyya who spoke about the need for not insisting that B.A. degree should be the minimum qualification for all Government jobs. This point had been taken up by me several times

within the Government itself and this is a recommendation which has been made from the time of the Gopalaswamy Ayyangar Committee many years ago. We should not have overqualified people for jobs for which we do not require those qualifications. Many believe that they will not get a job even as filing clerk unless they are a B.A. and therefore they rush to the colleges. There should be some re-examination of this question as to how many jobs in Government at the lower levels require graduate qualification and if they do not need that qualification, the qualification for those jobs should be brought down to suit the kind of job they are expected to do. In that way we can stop some rush of admissions which is only activated by the desire to get a degree for employment.

He mentioned the Sanskrit sloka which spoke about three methods of learning. I think there is a fourth method, Atma Shiksha —a person learning by his efforts. In a way private students are expected to learn by their own efforts. I do not know that Sanskrit verse and I would ask him to add this as the fourth method so that a student can learn without the help of a teacher, without going to an institution and without exchanging his knowledge with somebody else but by his own efforts.

SHRI C. K. BHATTACHARYYA: That is external student.

DR. V. K. R. V. RAO: It should be added as the fourth category in your sloka.

The University has not drafted the ordinances. Unless the Act is passed they are not in a position to bring any draft ordinances or statute before the University. Whether M. A. will be brought into the category of private candidates or not, I do not know. As far as I am personally concerned, if I am consulted, I shall certainly say that M. A. should be brought in. There are quite a good number of persons who have taken the B. A. degree and who would like to take the M. A. degree appearing as private candidates. It is for the University to take a decision. I know many graduates and young persons serving in Government and elsewhere who are not in a position to attend classes and they would feel happy if they could get an opportunity to appear in M. A. as private candidates.

An inter-sting suggestion was made by our hon. friend who spoke on behalf of the younger generation. Only I wish he had been really a proper representative of the younger generation. He referred to the 1969 Vice Chancellors' Conference. If he looks to the proceedings of the 1970 Vice-Chancellors' Conference he would see that the Education Minister himself was the person who pleaded with the Vice-Chancellors that they cannot ignore the subject of student participation..

SHRI K. P. SINGH DEO: I pay a compliment to you.

DR. V. K. R. V. RAO: I do not want any compliment. I am only trying to say that the youthfulness is properly maintained. All that I am saying is that he would have found out that the Education Minister himself was the person who pleaded with the Conference that the Committee on the Governance of Colleges should also consider student participation, because the times are changing and we cannot just see the students sitting outside seeing everything being determined by somebody else. Therefore, as far as student participation is concerned, it is extremely a technical and complicated problem and that problem has got to be faced and dealt with, and I am sure that the very constructive part of the speech of my hon. friend from Allahabad, who said that once the students get a certain amount of training, then they will also have an opportunity of participating in academic governance and so on, is welcome, and I think it should be possible for us to find a way out of the difficulty and to have student participation without spoiling the standards and, at the same time, giving an opportunity to the student community to see that they do not find themselves in a difficult position as they do today.

Then, one or two hon. Members also mentioned about the Naxalite activity in the Delhi University. I know everyone of us these days is very much concerned about the Naxalite activities, but so far as the Delhi University is concerned, excepting some slogans which are written in some mysterious parts of the night, it has been free from any real exhibition or evidence of Naxalite activity.

SHRI KANWAR LAL GUPTA: You are oversimplifying the matter. There are

[Shri Kanwar lal Gupta]

lecturers connected with it. You see the police reports. Do not oversimplify the matter.

MR. CHAIRMAN: You will have your chance to reply.

DR. V. K. R. V. RAO: He is bound to have his chance, but apart from that, how can I have the kind of access which my hon. friend seems to have to the police reports on lecturers of the Delhi University? I can only speak on the basis of the knowledge and information that I have. No report has come to me to the effect that the Dehli University lecturers are connected with it or that there is a big cell of Naxalities or that there is a big Naxalite movement in the Delhi University. I have a fear that if we start ascribing things, unless the position is really serious, in which case it is a different matter, it will not be fair. The Delhi Administration is very much alive to what is happening in the Delhi University and in Delhi and it is very careful about it, and I am sure that the Home Ministry is keeping a close watch on this particular matter, because whatever we say gets wide publicity in the country and elsewhere. So far, the Delhi University has escaped this kind of activity. I would beg of hon. colleagues, who I am sure have the same motive that I have, to remember this. We want to keep out all these things as much as possible from the universities. Let us not start thinking and demanding an enquiry into the existence of Naxalite activities and so on. I think it is far more important that this kind of enquiry should be made in depth in places where the Naxalite activities have been conducted in a significantly conspicuous, visible manner than in some other parts of the country. Let us not start saying things where at the moment at least I do not think there is any such thing of any dangerous consequence.

Then I come to the question of removing the restriction, because that is a point which a number of my hon. colleagues have made in this House. My friend, Mr. Jha, asked me why the Minister is not giving figures about the people who may come from outside. He says it is unmanageable.

SHRI SHIVA CHANDRA JHA: What I mean is this. You are making surveys one after another. These things are going on. You say that the figures are correct; and those figures may also change. Some attempt should be made in the country to find out a rough estimate: I do not want you to give me the exact figure. At least some estimate as to how many students you expect to take advantage of this, if this measure is extended to them could be given whether it is 100 students in a year or 200 students or 300 students. How many students do you expect? At least you must have some figures.

DR. V.K.R.V. RAO: I am grateful to the hon. Member. As a matter of fact, as far as estimating is concerned, my hon. friend is aware that it is one of the subjects where I have done some work in the past, not in regard to this particular thing that he has mentioned, but on a somewhat larger scale. But as far as this particular point is concerned, as to how many students from places other than Delhi are likely to take advantage of the facility that we have been able to offer, that is a subject on which I am afraid with the declining statistical talent that I have got, it will be very difficult to design an estimate. Anyway, I will come to that question again before I conclude.

I am grateful to Mr. Bhandare for suggesting that more money should be given to education. I wish this House finds some way that so that more money becomes available not only for opening more colleges, but improving the quality of education. He said that 80 seats are not filled yet. I shall find out the facts, but even after giving this liberal differential of 5 per cent for scheduled castes and scheduled tribes, if 80 seats are vacant still, it will be very difficult to fill them because after all there has to be a certain rule. If you go even below that 5 per cent differential, it may create serious difficulties. But I shall find out the facts.

SHRI S. KANDAPPAN: The quota allotted for scheduled castes and tribes must be filled up. Even if they are not up to the mark, they can be given admission and some special arrangement can be made to coach them.

DR. V.K.R.V. RAO: I hope my hon. friend will ask the Tamilnadu Government,

where he wields considerable influence, to do these things.

SHRI S. KANDAPPAN: In Tamilnadu, there is no such complaint. We have given more seats to the scheduled castes and tribes than their quota.

DR. V.K.R.V. RAO: Next time when I go to Tamilnadu, I shall find out whether all scheduled castes and tribes, irrespective of their marks, are admitted to universities and colleges. I know that elections are approaching, but they need not do political propaganda from this platform.

SHRI BAL RAJ MADHOK: He is a partner of your Government also!

DR. V.K.R.V. RAO: But he sits on your side, not on our side.

श्री मोलहू प्रसाद (बांसगांव) : पिछले साल 36 प्रतिशत मार्क्स वालों को दाखिला मिला था । इस साल 40 प्रतिशत की सीमा रेखा बांधने का क्या मतलब है ? यह क्यों बढ़ा दिया गया, यह मैं आप से पूछना चाहता हूं ।

DR. V.K.R.V. RAO: I will find out.

SHRI SONAVANE: The minister said he was magnanimous in reducing 5 per cent of marks for admission. Let him exhibit that magnanity and let him be more liberal because the scheduled castes and tribes have been denied education for centuries. Let him take some action.

DR. V.K.R.V. RAO: That is what I have been trying to do.

Mr. Prakash Vir Shastri said that for meeting the demand for admissions, we should have two shifts in all the colleges. I have something to say about this not merely as a minister but as a teacher also. We have found that even in running the evening colleges, there have been great difficulties, so much so the University has decided to have separate teachers for evening colleges and to give a separate status to the evening colleges. A double-shift system creates a tremendous amount of complications and it dilutes to an almost intolerable degree even the kind of education that we are giving now. The remedy, of course, is, if we can get more money for higher education, to have more colleges. But I do not think in every place this double-shift system is really a solution. I am sure, the hon. Member does not want any real dilution effected by this.

Several Members have raised the question about students having written their answer-books in Hindi. As far as I remember, their answer-books were not valued. The Academic Council resolution, I think, was that these answer-books would be treated as not having been written or cancelled. They are considering the whole question as to what is to be done in future.

I was very reluctant to express myself on this subject because I always observe, almost to a fault, not saying or doing anything which will have the slightest suspicion of coming in the way of the full autonomous working of the universities of this country. But on this particular matter I did feel that this matter should be raised with the University Grants Commission.

I know, the rules are quite clear. The University rules say, the medium of examination is English. Wherever they say, the medium of examination is Hindi, automatically it becomes Hindi. Merely because the Constitution provides that Hindi is the official language and English is the additional language, it does not automatically mean that in every university the medium of examination can be Hindi. Each university determines its own medium and gradually they are changing the medium from English either by replacing it or by adding to it the regional languages or Hindi as the case may be. Even in the Delhi University for the B.A. (Pass) course and for some B. A. (Honours) courses, Hindi is the medium of examination and very shortly they are considering the possibility of including Hindi as the medium of examination for M.A. courses also.

But I know that there is a real difficulty. If students have their medium of instruction as Hindi, Tamil or Telugu in their higher secondary school and, may be, even at their college, and then come to an examination where they have got to answer through another medium, it becomes difficult. It is not a question of trying to defy the university

[Dr. V. K. R. V. Rao]

but of the students being able to express themselves fully and to do justice to their knowledge.

Of course, the rules are entirely on the side of the Delhi University. On that I have no quarrel with them at all. In this particular case the Academic Council has taken a decision. They are at liberty to take a decision. I can do nothing about it. I have no power to do anything about it. But I am getting in touch with the Chairman of the University Grants Commission to discuss this whole subject, not merely of these two candidates but what happens to students who have undergone instruction through one medium and then have to appear for an examination in another medium. This is not only a problem confined to these two students in Delhi. I am sure, this will also begin to arise in other places and States. Therefore it is a general question of education which I shall take up with the University Grants Commission. I hope, that will satisfy hon. Members and they would not ask me what I can do about these two people because there I have really no jurisdiction in the matter.

Regarding the question of one Central university in every State, this subject was considered and at one time there was a feeling that there should be a Central university in every State. Later on it was referred to the Education Commission, the University Grants Commission and so on and a policy decision was taken that there will be no more Central universities.

My hon. friend, Shri Kandappan, said that he would like a Central university in Tamil Nadu but then he said that the medium should be English and other regional languages. If the Central university is opened, I can understand Hindi as the medium, but the Tamil Nadu Government overrules Hindi altogether. It is now a two-language State; they have a two-language formula. I am not anxious, as far as I and my Ministry are concerned, to give anybody a handle for controversy. If people want things, that is a different matter, but if controversy is going to arise, I would rather keep quiet because I want peace in the Country. . . (*Interruption*).

SHRI BAL RAJ MADHOK: Chandigarh is a special case.

DR. V.K.R.V. RAO: No special case. Mr. Ram Avatar Shastri has been after me for the last two years regarding Patna. You know what influence be exercised not only by his voice but also by his persuasive power.

श्री प्रकाशवीर शास्त्री: सभापति जी, अगर आप इजाजत दें, तो मैं कहना चाहता हूं कि चण्डीगढ़ एक सेन्ट्रली एडमिनिस्टर्ड एरिया है, वहां केन्द्रीय सरकार का प्रशासन है। उसमें जो विश्वविद्यालय है, वह भी केन्द्रीय सरकार के अन्तर्गत हो—हमारा सुझाव तो यह है।

16 hrs.

DR. V.K.R.V. RAO: I am sorry. I hope it is not being suggested that Chandigarh will continue a part of the Union Territory. Government have taken a policy decision and also announced it that Chandigarh is a part of Punjab. Therefore, even any suggestion that Chandigarh will not be a part of Punjab will mean that the Central Government is not going to honour its commitment. I am afraid, Chandigarh is a part of Punjab. It is only a question of time. Therefore, there is no use using Union Territory arguments for having a Central University in Punjab.

Then, my friend, Mr. Madhok made a number of very useful suggestions. I should tell him that as far as opening branches of Delhi University Library is concerned, we are already having a scheme. In fact money has been provided and the UGC will approve the Scheme Not only in Delhi but n a number of places we want to open a number of text book centres, text book centres in residential areas, not only in Universities or colleges and the suggestion that he has made is that a student who has been registered as a private student should also be given the facilities to use the library. I shall certainly give the most careful consideration to this suggestion. But, as he knows, one has got to see that all the safeguards are there before one brings in students on whom one has not no jurisdiction whatsoever.

Then I also agree with him. The Delhi University also are very anxious that even if private candidates are allowed, since these private candidates will mainly be from Delhi —they are all restricted to Delhi—they want to do something for them by way of education, by way of organizing extension lectures, may be by TV lectures and by offering library facilities as Mr. Madhok said and in a number of ways. Even though they are private candidates, some educational facilities are provided for them so that they can come into one of these three categories to which Mr. Bhattacharyyaji referred in his speech.

A point was made that there should be facilities that private candidates could come back afterwards through regular classes if they want. It is a question of intermigration. I don't think there should be any special restrictions on it.

SHRI BAL RAJ MADHOK: Has any statute been formed?

DR. V.K.R.V. RAO: No statute has been formed. The whole thing will come after this Bill is passed.

There is some doubt in the mind of my hon. friend, Mr. Kundu that the statutes and ordinances may be rigid. Not at all. Not only will the students be registered as private candidates who will be eligible for admission to colleges, but indeed those who will not be eligible to the Delhi colleges on the basis of the existing standard will nevertheless became eligible to register themselves as private candidates. In fact the private candidate facilities will be much more liberal than the facilities that now exist.

Sir, I have dealt with all the points raised, excepting. . .

SHRI BAL RAJ MADHOK: What about another University in Delhi?

DR. V.K.R.V. RAO: I want to tell my friend. He is not here. Choudhary Ranahir Singh raised it. I shall certainly find out what can be done about wrestling. Wrestling is a good sport. I know many hon. Members of this House are interested in wrestling in an intellectual kind of way.

Regarding the point made by Mr. Misra from Allahabad, that there should be a guarantee of job, I know that there was a time when the number was so small when for example the first two or three students who passed the engineering examination, were guaranteed jobs before they passed. There was a time like that. Now, to give a guarantee of job at the time of admission means a very severe admission policy while simulateneously Shri Misra said, and there is also some logic in that, that admission should not be rigid and you must have a liberal policy of admissions. If you have a liberal policy of admissions and at the same time, say 'Give guarantee of jobs', I know he is intellectual enough to realise that it is extremely difficult and self-contradictory. Certainly the general point he is making I accept that we should have a better rate of economic growth so that people who get education do not suffer a long spell of unemployment.

Then the question was raised, why cannot we have two more universities for Delhi. There is already the Jawaharlal Nehru University. It has got certain special purposes. The question whether establishment of another university in Delhi would help to solve the problems of Delhi is a matter to which I do not think there is a categorical answer. This is a question which will be examined sooner or later because many people seem to feel that a university has got something like a ceiling on the number of students, the number of colleges etc. and there will be need for a new university. I have an open mind. I am prepared to get it examined.

Then the hon. Member raised the question, why cannot we extend it to all students. A question was asked: Why should you confine it to Delhi students? Why should you confine it to Delhi residents only? There are two or three reasons. I want to say this, because there are hon. Members who feel strongly on the subject. Firstly, every university has got territorial jurisdiction. They are not supposed to enter into each other's territorial jurisdiction. There is trouble if such a thing happens. Hon. Members may be aware of the trouble between Karnataka University of Mysore and the Shivaji University of Maharashtra on the subject of one college in one State being

[Dr. V. K. R. V. Rao]

affiliated to the University in another State. There are many problems. There are inter-jurisdictional and inter-State problems which arise. Just as States are jealous of their autonomy the Universities are also jealous of their territorial jurisdictions. Even among 11 or 12 universities admitting private candidates, by and large, they have territorial jurisdiction or restriction being put on examinations having been passed by those students from those very universities even though they may not stay in the same place. This is very important. Members may have the feeling of saying, we will do this, we will do that, and so on. We sitting on this side of the House have to be extremely sensitive to the strong feelings expressed on such matters by the hon. Members of the Opposition who may be very strong about certain things. One has got to examine on what basis one can do a thing or cannot do it. On this question of private candidates all over the country, no Indian university has discussed it with the University Grants Commission or the Inter-University Board which represents all the universities. I will definitely have it examined and see what can be done. I do intend to ask the Inter-University Board to consider this question of permitting private candidates.

Certain demands were made in the other House relating to the University of Delhi. They say, we are in a terrible fix, we have got about 18,000 students for correspondence courses. They are in a difficulty, and they are extremely reluctant to admit private candidates from the whole of the country. I will try to examine the question how far this definition can be taken to include those who have taken Delhi degrees but who may not be staying in Delhi—those who have studied, but may not be staying in Delhi itself. because, in a way, they belong to the jurisdiction of Delhi University.

So, we will try to see what could be done about it. I would request my hon. friend who moved the Statutory Resolution, even if he is not convinced by what I said, to withdraw his Resolution.

SHRI TENNETI VISWANATHAM (Visakhapatnam): One question. About the guarantee of jobs, this is something which you have to think about. Can you restrict this guarantee being given, say, for the first 3 or 4 ranks who pass out of certain professional col'eges?

DR. V.K.R.V. RAO: That should not be difficult. Personally. I do not think that there will be any difficulty about it. But I am not the giver of jobs. I shall have the suggestion passed on to the people who are responsible for it.

SHRI S. KUNDU: Why does he not announce that other Central universities also will have similar provisions?

DR. V.K.R.V. RAO: One of them has. I shall take it up with them.

श्री कंवर लाल गुप्त : सभापतिजी, अभी मंत्री महोदय ने जो स्पष्ट किया है उससे कुछ स्थिति तो साफ हुई है लेकिन कुछ बातें रह गई हैं जिनका उत्तर उन्होंने नहीं दिया है या ठीक उत्तर नहीं दिया है। एक बात तो यह कही कि अभी यह निश्चित नहीं है कि जो प्राइवेट केन्डीडेट्स अपीयर होंगे वह एम० ए० तक के लड़कों को प्राइवेटली अपीयर होने की पर्मीशन दी जायेगी या बी० ए० के लड़कों या बी० एससी० के लड़कों को अपीयर होने की पर्मीशन दी जायेगी। मैं समझता हूं उसके लिए उन्हें एक आर्डिनेन्स और लाना पड़ेगा। तो यह तरीका गलत है...

DR. V.K.R.V. RAO: No; the university will do it; we do not do it. I think there is some confusion because the word 'ordinance' is used. The word 'ordinance' is used by the university also. A university has statutes and ordinances. Those ordinances are quite different from what we call ordinances here.

श्री कंवर लाल गुप्त : मैं समझता हूं आज जब सदन के सामने आये हैं तो उनको मालूम होना चाहिए और सदन की इन्फर्मेशन के लिए बताना चाहिए कि उन्होंने क्या नीति तय की है। अभी केवल प्राइवेट स्टूडेंट्स को पर्मीशन दे दी लेकिन वह आया बी० ए० तक,

या बी० काम०, बी० एससी०, एम० ए०, यह चीज स्पष्ट होनी चाहिए । मैं समझता हूँ यूनिवर्सिटी को यह चीज तय करनी थी नहीं तो उन्हें तय करनी चाहिए थी ।

दूसरी बात यह है दिल्ली यूनिवर्सिटी का एक्ट बहुत पुराना ऐक्ट है जिसमें बहुत सारी चीजों को बदलने की जरूरत है । इसलिए यह जो लेजिस्लेशन आया है वह पीसमील है। मैं आपके जरिए से मांग करना चाहता हूं कि एक काम्प्रिहेन्सिव बिल लाना चाहिए ।... (व्यवधान) ...अभी क्यों नहीं लाये ? वह कितने सालों में आयेगा ?

DR. V.K.R.V. RAO: I am sorry to interrupt the hon. Member. The hon. Member is aware that at the moment we are all waiting for the report on the governance of universities by the committee which has been appointed by the UGC, and as soon as that report comes—it also includes the question of participation of students and so on—a comprehensive legislation is bound to be introduced. The Delhi University Act cannot stand exactly in its present form, after we have received the reports of all these different committees regarding the future governance of universities. I am sure tne hon. Member knows it.

श्री कंवर लाल गुप्त : मुझे खुशी है मंत्री महोदय ने कहा कि वे काम्प्रिहेन्सिव लेजिस्लेशन लायगे ।

एक चीज की ओर मैं और ध्यान दिलाना चाहता हूँ । अभी मंत्री महोदय ने कहा कि यहां पर नक्स्लाईट्स का कोई प्राब्लेम नहीं है । मैं नाम बता सकता हूँ कालेज के लेकिन मैं उसका यहां पर कहना उचित नहीं समझता हूं । कालेज के ऐसे टीचर्स हैं...ऐसे हाथ हिलाने से नहीं होता है...मैं साबित कर सकता हूँ, मेरे साथ डा० राव चलें ।

DR. V.K.R.V. RAO: Let him write to me. Let him not say anything here.

श्री कंवर लाल गुप्त : अगर डा० राव मेरे साथ चलें तो मैं दिखा सकता हूँ कालेज प्रिमिसेज में, यूनिवर्सिटी प्रिमिसेज में वह ग्रुप्स करीब करीब रोज दो तीन जगहों पर बैठते हैं, लड़कों को लाते हैं और लड़कों को अनड्यू फ़ेवर दे करके इस प्रकार नक्स्लाइट एक्टिविटीज की तरफ एट्रेक्ट करते हैं । पुलिस को सारी रिपोर्ट है । मैं आपके जरिए एक सवाल पूछूं—मुझे क्षमा करेंगे—क्या यह सही नहीं है कि आप यूनिवर्सिटी में साम्प्रदायिकता का विरोध करने के लिए दिल्ली यूनिवर्सिटी में भाषण करने के लिए गए ? आपने वहां यूनिवर्सिटी नें कौनसा कम्युनल टेंशन देखा ? क्या बात थी जिसकी वजह से आपको वहां जाना पड़ा ?

DR. V.K.R.V. RAO: I am sorry that the hon. Member is mixing me up with some other Rao. That is my trouble that I am always getting mixed up with some other Rao. I did not go and deliver a speech on communalism.

श्री कंवर लाल गुप्त : आपको कौन सी चीज ने जोश मारा कि आप वहाँ भाषण करने गए ? सिवाय इसके कि श्रीमती इंदिरा गांधी का जो मंत्र है वह पढ़ करके उनको खुश करलें, उसके अलावा और कोई बात नहीं थी । लेकिन वहां पर जो नक्स्लाईट प्राब्लम है उस पर आप चुप रहते हैं ।... (व्यवधान) ...

सभापति महोदय : नक्स्लाइट प्राब्लम को छोड़ करके जो बिल है उसके ऊपर आप मेहरबानी करके ज्यादा वक्त दीजिए तो अच्छा होगा ।

श्री कंवर लाल गुप्त : अभी यहां पर एक मेम्बर ने कहा कि दिल्ली यूनिवर्सिटी में नक्सलाइट एक्टिविटीज हैं तो इन्होंने जवाब दिया कि कोई खास एक्टिविटीज नहीं है । तो मैंने कहा कि इसकी इंक्वारी करवाइये, मैं साबित करने के लिये तैयार हूं । यह पुलिस के रिकार्ड में है । आप इसको ओवरसिम्प्लीफाई मत कीजिए । मेरा चार्ज है कि मिनिस्टर साहब उसको ओवरसिम्प्लीफाई कर रहे हैं

[श्री कंवरलाल गुप्त]

और साम्प्रदायिकता के लिए जिसकी वहां पर कोई जड़ नहीं है, वहां पर जाकर लड़कों को उकसाते हैं कि आप साम्प्रदायिकता के खिलाफ यह करिये, वह करिये और गवर्नमेंट यह करेगी। इनके ऊपर मेरा यह चार्ज है।

मन्त्री महोदय ने एक बात अच्छी कही कि उनका माइन्ड ओपन है दो यूनिवर्सिटीज के लिए। हर साल एक दो बार वाइस चांसलर से मेरी भेंट होती है और मुझे याद है कि दिल्ली यूनिवर्सिटी के जो पहले वाइस चांसलर थे डा० गांगुली वे भी यह मांग करते थे कि दिल्ली यूनिवर्सिटी में सेचुरेटेड प्वाइंट आ गया है, यहां पर 60 हजार लड़के हो गए हैं।

DR. V.K.R.V. RAO: On a real point of order. I would like to know why the member speaks about having two universities for Delhi. Are we on that subject now? I have already said that the matter would be considred. Again he dwells on it. Does he want everybody to know that he is a great champion of two universities for Delhi?

श्री कंवर लाल गुप्त : मुझे दुख है कि डा० राव अभी भी अपने आपको प्रोफेसर समझते हैं और सदन के सारे सदस्यों को स्टुडेन्ट्स समझते हैं। इनको प्रोसीजर भी मालूम होना चाहिए। इन्होंने एकोनामिक्स पढ़ी थी लेकिन इन्होंने प्रोसीजर नहीं पढ़ा है। . . . (व्यवधान) . . .

DR. V.K.R.V. RAO: Not he.

श्री कंवर लाल गुप्त : प्रोसीजर में बिल्कुल बैंक्रप्ट हैं। पहले प्रोसीजर पढ़ें कि क्या है। दिल्ली यूनिवर्सिटी के बारे में खुद बात करते हैं। हम दिल्ली यूनिवर्सिटी के बारे में सारी बातें कह सकते हैं। स्वयं मंत्री महोदय ने कई बातों का जवाब दिया है जो कि इस बिल में नहीं थीं। उस वक्त आप भूल गए और अब आपको मेरी बात से तकलीफ होती है। . . . (व्यवधान) . . .

तो मैं यह कह रहा था कि यहां दिल्ली यूनिवर्सिटी का एक सेचुरेटेड प्वाइंट आ गया है। 60 हजार विद्यार्थी वहां पर है। वहां के जो पहले वाइस चांसलर थे उन्होंने भी कहा था कि दो यूनिवर्सिटीज बनाइये। पहले ये दो कैम्पस के हक में थे लेकिन आज खुशी की बात है कि इन्होंने कहा कि मेरा माइन्ड ओपन है। लेकिन मैंने सुना है कि सेन्ट्रल गवर्नमेन्ट ही इस मामले में रोड़ा अटका रही है। मैं समझता हूं कि जितनी जल्दी से जल्दी दिल्ली युनिवर्सिटी दो बन जायें उतना ही अच्छा होगा। नहीं तो यहां पर झगड़े होंगे और अनुशासनहीनता का जो हाल है वह मैंने उस दिन भी कहा था कि लड़के छुरा और पिस्तौल लेकर के कालेज में घूमते हैं, फायरिंग भी की है। लड़के पकड़े गए हैं। हालत और न बिगड़े इसलिए मैं चाहता हूं कि जल्दी से जल्दी इस चीज को सुधारा जाये। और जो बलराज जी ने कहा है, वैसा भी न हो कि दिल्ली एडमिनिस्स्ट्रेशन में और दिल्ली यूनिवर्सिटी में कन्फन्ट्रेशन हो जाये। दिल्ली यूनिवर्सिटी के अधिकारी गवर्निंग बाडीज के बारे में ज्यादा पावर लेना चाहते हैं, एप्वाइंटमेन्ट्स के बारे में सेन्ट्रलाइज करना चाहते हैं, आप उनको रोकिये। जिस तरह की आटोक्रैसी वह करना चाहते हैं उसमें हो सकता है अगर दिल्ली यूनिवर्सिटी और दिल्ली एडमिनिस्ट्रेशन का कन्फन्टेशन हो गया तो वह अच्छी चीज नहीं होगी। मैं मांग करता हूं और दिल्ली एडमिनिस्ट्रेशन की भी राय है कि दिल्ली के अन्दर दिल्ली एडमिनिस्ट्रेशन की तहत जल्द से जल्द एक अलग यूनिवर्सिटी होनी चाहिए।

सभापति महोदय, इन्होंने जो एक प्राइवेट टीचिंग शाप कहिए, कालेज या इंस्टीट्यूशन कहिए वह अच्छी बात कही। उसमें कुछ लायसेंस वगैरह की बात सोचते हैं लेकिन उसमें कुछ कन्डीशन्स लगानी पड़ेंगी। केवल

इतना ही नहीं कि बेसिक एमिनिटीज हों बल्कि वहां पर जो पढ़ानेवाले हों उनकी मिनिमम क्वालिफिकेशन्स क्या होगी—इस तरह की चीजें भी निर्धारित करनी पड़ेगी ताकि वहाँ पर कुछ तो टीचिंग एकेडेमिक एटमास्फियर हो। इसे भी ग्रापको सोचना पड़ेगा।

एक चीज ग्रौर कहना चाहूंगा कि ग्राप एक यूनिफार्म पालिसी एडमीशन की बनाइये। दिल्ली यूनिवर्सिटी में रुल्स ग्रलग है। लेकिन दिल्ली के ग्रास पास जैसे यू. पी. में ग्राप देखिए, हरियाणा में देखिए या पंजाब में देखिए, वहां पर कोई पाबन्दी नहीं है। लेकिन दिल्ली यूनिवर्सिटी में पाबन्दी लगी हुई है, हर जगह एडमीशन के लिए पर्सेन्टेज फिक्स्ड है। मेरा कहना है कि यह देश एक है इसलिए एजुकेशन मिनिस्टर्स की जो कान्फ्रेन्स होगी उसके ग्रन्दर एक बात कीजिए कि जहाँ तक हो सके ब्राडली एक स्टैंडर्ड ग्राफ एडमीशन हो जाय। नहीं तो ग्राज गड़बड़ हो रही है कि किसी जगह तो कुछ है ग्रौर किसी जगह कुछ है।

एक चीज ग्रौर है। दिल्ली यूनिवर्सिटी ने जो कन्डीशन्स लगाई हैं उनको ग्रगर कोई लड़का या लड़की पूरा करता है तो फिर उसको एजूकेशन की गारन्टी देनी चाहिए। मुझे दुख है कि कई सब्जेक्ट्स के ग्रन्दर दिल्ली यूनिवर्सिटी में फर्स्ट क्लास या हायर सेकेन्ड क्लास लड़कों को भी दाखला नहीं मिला जैसे बी. एससी. ग्रानर्स में जिनके 58-59 परसेन्ट भी मार्क्स थे उनको भी दिल्ली यूनिवर्सिटी में दाखला नहीं मिला। यह एक ग्रन्धेरगर्दी हो रही है, इसके बारे में भी मंत्री महोदय को देखना चाहिए। ग्राज यहां पर मांग की जा रही है कि दिल्ली यूनिवर्सिटी के ग्रन्दर हर एक जगह का ग्रादमी प्राइवेट तौर पर एपिग्रर हो सके। मैं इसका समर्थक हूं लेकिन यह दिल्ली यूनिवर्सिटी तक ही सीमित नहीं रहना चाहिए। मैं मांग करूंगा कि कोई भी यूनिवर्सिटी हो, चाहे मेडिकल कालेज हो चाहे इंजीनियरिंग कालेज हो, वहां के लिए यह शर्त नहीं होनी चाहिए कि ग्रगर उस राज्य का रहने वाला हो कोई तभी उसको वहां दाखिला मिलेगा, नहीं तो नहीं मिलेगा। ग्रगर ग्राज दिल्ली का लड़का मेडिकल कालेज में दाखिले के लिए जयपुर जाता है या तामिलनाडु जाता है या किसी दूसरे प्रान्त में जाता है तो उसको वहां दाखिला नहीं मिलता। नतीजा यह होता है कि दिल्ली के लड़के सफरर होते हैं।

मै एक ग्रौर बात कह कर खत्म करूंगा। मैं चाहूंगा कि मंत्री महोदय दिल्ली के लोगों से ग्रौर यहाँ के वाइस चांसलर से बात करें। उन लोगों का जो ऐटिट्यूड है, जैसा मैंने पहले कहा, जिस तरह से वाइस चांसलर ने वायोलेंस को कर्ब किया मैं उसका समर्थन करता हूं ग्रौर उनको बधाई देना चाहता हूं। लेकिन इसके साथ उनका जो ग्राटोक्रेटिक ऐटिट्यूड है उसके बारे में भी ग्रापसे कहना चाहता हूं। ग्राप चिट्ठी लिखें तो जवाब नहीं ग्राएगा, ग्रौर ग्रगर ग्रायेगा भी तो पी.ए. की तरफ से ग्रायेगा। ग्रगर एक पार्लियामेंट का मेम्बर वाइस चांसलर को चिट्ठी लिखे या उनको टेलिफोन करे तो वह ग्रपना ग्राटोक्रेटिक एटिट्यूड रक्खें ग्रौर जवाब न दें या पी.ए. से जवाब दिलवायें, यह गलत बात है। मैं चाहूंगा कि मंत्री महोदय जरा उनको इस बात के लिए कसें कि ग्राज ग्रगर वह डिक्टेटर बनना चाहते हैं या मिनि-डिक्टेटर बनना चाहते हैं तो यह गलत बात है।

एक माननीय सदस्य: वह ग्राटोनोमस हैं।

श्री कंवर लाल गुप्त: ग्राटोनोमस होने का यह मतलब नहीं है कि वह पार्लियामेंट मेम्बर की चिट्ठी का जवाब न दें।

SHRI LOBO PRABHU: The Minister cannot intervene.

SHRI KANWAR LAL GUPTA: You are an ICS officer, I am sorry.

[श्री कंवरलाल गुप्त]

इन्होंने सख्ती के साथ जो वायोलेंस को दबाया उसका मैं समर्थन करता हूं, लेकिन साथ साथ मैं यह भी अपेक्षा करता हूं कि किसी प्रकार का पोलिटिकल डिस्क्रिमिनेशन, जिसके बारे में मैंने सुना है, नहीं होना चाहिए। मेरा कहना यह है कि जो लड़के कम्यूनिस्ट हैं उनको वहां पर प्रिफरेंस मिलता है, अब शायद वह रूलिंग कांग्रेस के लड़कों को भी प्रिफरेंस देने लगे हैं। यह तरीका गलत है। इस तरह का ऐटिट्यूड नहीं रहना चाहिये, और अगर वह इस तरह का ऐटिट्यूड रक्खेंगे तो वह दिल्ली यूनिवर्सिटी में रह नहीं सकेंगे।

इस बिल के खिलाफ मेरा सिर्फ टेकनिकल आब्जेक्शन है, मैं कोई इसके विरोध में नहीं हूं। मैं तो सिर्फ इतना कहना चाहता हूं कि यहां के वाइस चांसलर को बजाय आटोक्रेटिक ऐटिट्यूड रखने के जो पब्लिक के रिप्रेजेन्टेटिव्ज हैं उनके साथ ठीक तरह से बरताव करना चाहिये।

सभापति महोदय: तब फिर क्या आप अपने मोशन को विथड्रा करते हैं?

श्री कंवर लाल गुप्त: जी हां।

MR. CHAIRMAN: Has the hon. Member the leave of the House to withdraw his Resolution?

HON. MEMBERS: Yes.

The Resolution was, by leave, withdrawn

MR. CHAIRMAN: The question is:

"That the Bill further to amend the Delhi University Act, 1922, as passed by Rajya Sabha, be taken into consideration."

The motion was adopted.

MR. CHAIRMAN: We will now take up the clauses.

CLAUSE 2—(AMENDMENT OF SECTION 4.)

SHRI SHIVA CHANDRA JHA: I beg to move:

Page 1, line 13,—

after "within" *insert* "or without"(1)

SHRI BAL RAJ MADHOK: I beg to move:

Page 1, lines 13 and 14,—

for "the territorial limits to which the powers of the University extent."

substitute—

"the national capital region" (2).

Page 1,—

after line 14, *add*—

"Provided that this facility shall also extend to those persons or their wards who usually live in the capital region but might be living anywhere outside in discharge of their duty as civil servants or as members of the armed forces." (3)

SHRI S. KUNDU: I beg to move:

Page 1, line 12,—

after "Ordinances" *insert*—

"but prescribe such qualification which will entitle all students ordinarily eligible to qualify for admission to degree classes."(4)

Page 1, line 13,—

after "candidates" *insert*—

"including students registered for corresponoence course for post-graduate classes" (5).

SHRI LOBO PRABHU (Udipi): I beg to move:

Page 1, lines 13 and 14,—

omit, "being persons residing within the territorial limits to which the powers of the University extend"(6).

SHRI B. P. MANDAL (Madhepura): I want to know why you do not allow me to move my amendment.

MR. CHAIRMAN: Mr. Lobo Prabhu's amendment No. 6 also reads just as yours:

'*omit*, "being persons residing within the territorial limits to which the powers of the University extend." '

इसलिये आप नहीं मूव कर सकते हैं ।

श्री वि० प्र० मण्डल : अच्छा कम से कम हमको बोलने तो दें ।

सभापति महोदय : श्री शिवचन्द्र झा ।

श्री शिवचन्द्र झा : सभापति महोदय, मैं बहुत थोड़े में अपनी बात कहना चाहता हूं । जहां आप इस बिल के क्लाज (2) में कहते हैं कि :

"has been registered by the University, subject to such conditions as may be laid down in the Statutes and Ordinances, as external candidates, being persons residing within the territorial limits to which the powers of the University extend."

जहां इसमें आपने "विधइन" शब्द रक्खा है अगर उसकी जगह आप "आर विधाउट" भी रख दें तो दोनों बातें हो जाती हैं । जो लड़का दिल्ली विश्वविद्यालय के दायरे में रहता है वह भी इसमें आ जायेगा और जो दिल्ली विश्वविद्यालय के दायरे के बाहर रहता है वह भी आ जायेगा । मंत्री महोदय ने यहां पर कोई आंकड़े नहीं दिये हैं । मैंने आंकड़े मांगे थे । आपने नेशनल इनकम का सर्वे किया था पहले, उसकी रूपरेखा आई थी मुल्क के सामने कि इतनी नेशनल इनकम हो जाती है । लेकिन आपने कोई आंकड़े नहीं दिये मैं आपकी बात से कंविंस्ड नहीं हूं कि दिल्ली में और यूनिवर्सिटी की जरूरत नहीं है । आपको और भी विश्वविद्यालय खोलने चाहिये । आप जानते हैं कि लास एंजेल्स में पांच-छः विश्वविद्यालय हैं, सैन फैंसिस्को में भी सात या आठ विश्वविद्यालय हैं । आप कहेंगे कि हमारे पास कोई फाइनेन्सेज नहीं है । लेकिन मैं समझता हूं कि यहां पर फाइनेन्सेज की उतनी बात नहीं है जितनी इसकी कि आपका प्रबंध ठीक नहीं है । आपका ही मंत्रालय नहीं, हर एक मंत्रालय आपकी सरकार का एक मेस है । सुचारू रूप से काम नहीं चल रहा है ।

इसलिये आप को अपने सोचने का ढंग बदलना चाहिये । अगर आप "विधइन" शब्द के बाद "आर विधाउट" शब्द जोड़ देते हैं तो इससे विधेयक का सम्मान बढ़ जायेगा । इसका कोई बुरा असर नहीं होगा । इसलिये आप को मेरा संशोधन मान लेना चाहिये ।

SHRI BAL RAJ MADHOK: My amendment is simple. I only want that the territorial limits should be extended to the capital region of Delhi. For the purpose of development and for other purposes we have a capital region which includes Delhi city and certain areas around Delhi, Ghaziabad, etc. Delhi is extending and some of the colonies in which the people of Delhi live are now outside the limits of the Union Territory and for all intents and purposes they are the people of Delhi. People have factories in Faridabad but they live in Delhi. Therefore, my submission is that this should be extended to the capital region; I do not want to extend it to the whole country. I know the difficulties the hon. Minister has. But the capital region is something which he should be able to accept. Delhi University's jurisdiction can be amended. I do not see any difficulty. It is a reasonable amendment which he should accept.

My second amendment is to this effect. There are a large number of people of Delhi who have passed from Delhi university or otherwise live in Delhi but serve in the Defence Forces or in other parts of the country. Their wards are not here. Some persons belong to Delhi and their wards live in Madras because the father is serving there. These facilities should be given to the wards of such people domiciled in the capital region, who might be serving in the defence forces or in other civil services outside Delhi.

[Shri Bal Raj Madhok]

These two are very reasonable amendments, and I do hope that the Minister will be able to accept them.

SHRI LOBO PRABHU: Sir, the Minister has been very conciliatory and I would like to present him also with sweet, reasonable words.

To begin with, the reasons he has given are, first, about the jurisdiction of the university. The jurisdiction of the university affects colleges and institutions. It does not affect individuals. That point should be clarified by any statute he can produce. But I am quite clear in my mind and anybody should be, that no man should be bound to appear only in one university because he happens to be there.

The second ground which he gave was administrative difficulties. Mr. Madhok has been tending to support him possibly because he thinks—and also the Minister in this instance—of India as being only Delhi. India is much bigger, and Delhi is the capital of India. Coming to the question of administrative difficulties, I would point out that it is not a matter of teaching the students. It is a matter merely of registering them and examining them. There can be no difficulty in this respect. I would like to refer to him the experience of other universities. The London University holds its examination even in Timbuctoo. There is no restriction. The university is open to students of all places. Therefore the advantage of a good university like Delhi should be open to all the people of India.

Thirdly, he has raised the question of residence. How is he going to define residence? Is it residence for a week or a year or for a long time? When you are passing a statute, you cannot leave a term like "residence" vague like this. Otherwise, there will be disputes. When we have already enough disputes, we do not want disputes about residence when it is not defined.

The university at the capital belongs to the whole country. It is in a prestigeous position and there may be people.......

श्री मौलहू प्रसाद : सभापति महोदय, क्या आप लोक सभा के नियमों के अनुसार कार्रवाई को नहीं चलाएंगे ? क्या मुझे नियम पढ़कर बताने होंगे ? इसके लिए कितना समय निश्चित था और कब तक यह चलेगा ?

सभापति महोदय : मैं तो चाहता हूं कि एक मिनट में यह खत्म हो जाए ।

SHRI LOBO PRABHU: Lastly, the argument given by the Minister that the Delhi University is not enthusiastic about the idea is not a good one. After all, the Government and Parliament can certainly consider the objection of the Delhi University but it cannot be bound by it. In this case, the argument of the Delhi University appears to be very weak. I do hope the Minister will consider the Delhi University, like Delhi, as part and parcel of the whole country in which everyone should have the right to participate.

SHRI S. KUNDU: My first amendment relates to clause 2. Sub-clause (e) says:

> "(e) have been registered by the University, subject to such conditions as may be laid down in the Statutes and Ordinances, as external candidates. . . " etc.

I have suggested by my amendment that they should not limit any students from appearing because of qualifications and other things. Every student who is otherwise eligible to qualify for degree courses should be allowed. The Minister has mentioned it, and I am thankful to him. So, I am not pressing it.

The second amendment is this. It is very important one. It says:

"*after* candidates," *insert*—

> "including students registered for correspondence course for post-graduate classes"

The Minister has made reference to the fact that about 8,000 students have been registered for post-graduate classes. I request that they also should be allowed to sit for the examination, and necessary arrangements should be made to that end.

My last amendment seeks to extend the territorial limit to all other parts and not confine it to the university limits alone. I have sought to delete the relevant words.

श्री वि० प्र० मंडल : श्री लोबो प्रभु की एमेंडमेंट को मैं सपोर्ट करता हूं। उनकी और मेरी एमेंडमेंट एक जैसी है।

बहुत से माननीय सदस्य बोल चुके हैं। दिल्ली यूनिवर्सिटी में प्राइवेट कैंडीडेट्स पर इम्तहानों में अपीअर होने के लिए जो टैरिटोरियल लिमिट लगाई है उसके सम्बन्ध में जो क्लाज है, मैं चाहता हूं कि उसको हटा दिया जाए। इसका कारण एक तो यह है कि यह सेन्ट्रल यूनिवर्सिटी है और सेन्ट्रल फंड्स से ही इसको चलाया जा रहा है। फिर दिल्ली हिन्दुस्तान की राजधानी है। एक और भी कठिनाई है जो मैं आपको बताना चाहता हूं। मान लो हम मेम्बर पांच बरस के लिए आए। हमारा लड़का प्रियूनिवर्सिटी के इम्तहान में बैठा। उसके बाद हम यहां नहीं रहे और वापस चले गए। अब हमारे लड़के को अपीअर होने का अधिकार होना चाहिये। मौजूदा हालत में अगर उसको दो तीन क्लासिस करनी है, बी० ए० में अपीअर होना है, उससे, उसको आप वंचित कर देंगे और वह प्राइवेटली अपीअर नहीं हो सकेगा तो यह ठीक नहीं होगा।

अभी कहा गया है कि यहां एक लड़के ने हिन्दी में इम्तहान दिया और उसके पेपर को छोड़ दिया गया और उसको फेल कर दिया गया। यह बहुत गलत बात है। अंग्रेज के चले जाने के बाद दिल्ली शहर में हम देखते हैं कि अंग्रेजी को बहुत ज्यादा प्रोत्साहन दिया जा रहा है। अंग्रेज चला गया लेकिन उसका भूत आपके ऊपर अब भी सवार है। आप दिल्ली की सड़कों पर जाएं कालेजों के लड़के लड़कियां आपको अंग्रेजी में बोलते हुए मिलेंगे। इस कद्र आपने अंग्रेजी को बढ़ा दिया है। यह भारत के लिए शर्म की बात है। अंग्रेजी फौरन से पेशतर खत्म हो। इंस्टूक्शंज हिन्दी में नहीं तो कम से कम जो लड़का हिन्दी में पेपर देना चाहे उसको तो आप ऐसा करने की सुविधा दें। दिल्ली यूनिवर्सिटी को मैं जानता हूं। यहां के लड़के लड़कियां, **दे केअर मोर फार वेअर लुक्स दैन वेअर बुक्स।** कारण क्या है? कारण यह है कि अंग्रेजी सिविलाइजेशन के चले जाने के बाद आप अंग्रेजी को पकड़े हुए हैं। फौरन से पेश्तर आप अंग्रेजी को बिदा करें। अगर आप यहां से इसको बिदा करेंगे तो हिन्दुस्तान की दूसरी यूनिवर्सिटीज भी आपकी नकल करेंगी। इस वास्ते इसको विदा अविलम्ब किया जाना चाहिये।

DR. RANEN SEN (Barasat): It was reported sometime back in many newspapers including Delhi papers that Delhi University propose to screen applications of students from West Bengal so as to eliminate certain undesirable persons. Is it a fact?

DR. V.K.R.V. RAO: There was a question in Parliament whether the Chief Executive Councillor has written to the Delhi University on these lines and the answer I have given was clearly in the negative for both.

I have already spoken at great length as to why I find it difficult to accept the amendment for extending the jurisdiction of Delhi University to areas out side Delhi. But I shall certainly consider the problem raised by Mr. Mandal and some other firends about persons who have laready appeared the at an examination of Delhi University and when they go out they want to appear at the next examination as private candidates. In other words, the question is whether the definition of 'jurisdiction' should cover not merely those who are residents but also those who have taken examinations in or instructions from the Delhi University. I shall examine whether we can do this within the university ordinances. If we cannot, when we come with the next amendment, I shall certainly see what I can do about it.

I made enquiries about the capital region about which Shri Madhok talked and I found that it was not an expression which had got a legal definition. There is a State of Delhi which has a definition but what is called the capital region does not have a definition.

SHRI BAL RAJ MADHOK: It has been defined by the master plan of Delhi.

DR. V.K.R.V. RAO: The moment we talk of Faridabad, Rohtak and so on, we will be accused of indulging in Delhi imperialism against neighbouring States.

SHRI BAL RAJ MADHOK: I would like you not to reject it outright but to consider it and give a thought to it. I do not want to press my amendment just now.

DR. V.K.R.V. RAO: When we give it a legal definition, we can think about it.

Finally, about the correspondence students, to which Shri Kundu referred, nobody compels a student to join the correspondence course but if he joins, he should appear as a correspondence course student. If he fails, there is nothing to prevent him from appearing as an ex-student because then he gets the same status as any other student who goes to college, fails and appear privately as an ex-student. So, there is no bar to his appearing privately as an ex-student.

I hope, the House will accept my explanation and pass the Bill.

MR. CHAIRMAN: I shall now put all the amendments together to the vote of the House.

श्री शिवचन्द्र झा : मेरा संशोधन अलग से लिया जाये ।

MR. CHAIRMAN: The question is:

"Page 1, line 13,—

after 'within' *insert* 'or without'." (1)

The Lok Sabha divided:

Division No. 13] **AYES** **[16.46 hrs.**

Amat, Shri D.
Arumugam, Shri R. S.
Bajaj, Shri Kamalnayan
Banerjee, Shri S. M.
Behera, Shri Baidhar
Biswas, Shri J. M.
Dar, Shri Abdul Ghani
Dass, Shri C.
Gupta, Shri Indrajit
Halder, Shri K.
Hari Krishna, Shri
Hazarika, Shri J. N.
Jha, Shri Shiva Chandra
Katham, Shri B. N.
Krishna, Shri S. M.
Majhi, Shri Mahendra
Meghachandra, Shri M.
Mehta, Shri Asoka
Misra, Shri Janeshwar
Mohinder Kaur, Shrimati
Molahu Prasad, Shri
Naidu, Shri Chengalraya
Nayar, Dr. Sushila
Pramanik, Shri J. N.
Rajasekharan, Shri
Rampur, Shri Mahadevappa
Rao, Shri V. Narasimha
Sen, Shri Deven
Sen, Dr. Ranen
Sharda Nand, Shri
Shastri, Shri Ramavatar
Sheo Narain, Shri
Supakar, Shri Sradhakar
Thakur, Shri Gunanand

NOES

Ahirwar, Shri Nathu Ram
Ahmad, Dr. I.
Ahmed, Shri J.
Asghar Husain, Shri
Atam Das, Shri
Awadesh Chandra Singh, Shri
Azad, Shri Bhagwat Jha
Babunath Singh, Shri
Bajpai, Shri Vidya Dhar
Barupal, Shri P. L.
Basu, Dr. Maitreyee
Basumatari, Shri
Bhattacharyya, Shri C. K.
Birua, Shri Kolai
Bohra, Shri Onkarlal
Chandrakar, Shri Chandoolal
Chaudhary, Shri Nitiraj Singh
Chavan, Shri Y. B.
Choudhary, Shri Valmiki
Choudhury, Shri J. K.
Dalbir Singh, Shri
Dasappa, Shri Tulsidas
Digamber Singh, Shri
Deshmukh, Shri B. D.

Dhuleshwar Meena, Shri
Dinesh Singh, Shri
Dixit, Shri G. C.
Gandhi, Shrimati Indira
Ganesh, Shri K. R.
Ganga Devi, Shrimati
Gautam, Shri C. D.
Ghosh, Shri Parimal
Gowda, Shri M. H.
Jadhav, Shri Tulshidas
Jadhav, Shri V. N.
Jagjiwan Ram, Shri
Jamir, Shri S. C.
Jamna Lal, Shri
Kahandole, Shri Z. M.
Kamala Kumari, Kumari
Kasture, Shri A. S.
Kesri, Shri Sitaram
Kisku, Shri A. K.
Krishna, Shri M. R.
Krishnan, Shri G. Y.
Kuchelar, Shri G.
Kureel, Shri B. N.
Lakshmikanthamma, Shrimati
Laskar, Shri N. R.
Laxmi Bai, Shrimati
Lutfal Haque, Shri
Mahadeva Prasad, Dr.
Maharaj Singh, Shri
Mahida, Shri Narendra Singh
Mahishi, Dr. Sarojini
Malhotra, Shri Inder J.
Minimata Agam Dass Guru, Shrimati
Mishra, Shri Bibhuti
Mishra, Shri G. S.
Mohammad Yusuf, Shri
Mohan Swarup, Shri
Murthy, Shri B. S.
Oraon, Shri Kartik
Pahadia, Shri Jagannath
Palchoudhuri, Shrimati Ila
Pant, Shri K. C.
Partap Singh, Shri
Parthasarathy, Shri
Patil, Shri Deorao
Patil, Shri S. B.
Patil Shri S. D.
Qureshi, Shri Mohd. Shaffi
Radhabai, Shrimati B.
Raghu Ramaiah, Shri
Raj Deo Singh, Shri
Ram, Shri T.
Ram Dhan, Shri
Ram Swarup, Shri
Ramshekhar Prasad Singh, Shri
Rana, Shri M. B.
Rao, Shri Jaganath
Rao, Dr. V.K.R.V.
Reddi, Shri G. S.
Reddy, Shri Surender
Rohatgi, Shrimati Sushila
Roy, Shri Bishwanath
Roy, Shrimati Uma
Sankata Prasad, Dr.
Savitri Shyam, Shrimati
Sayyad Ali, Shri
Sen, Shri Dwaipayan
Sethi, Shri P. C.
Shambhu Nath, Shri
Shankaranand, Shri B.
Sharma, Siri Naval Kishore
Shastri, Shri Biswanarayan
Shastri, Shri Ramanand
Sher Singh, Shri
Shinde, Shri Annasahib
Shinkre, Shri
Shiv Chandika Prasad, Shri
Shukla, Shri Vidya Charan
Siddayya, Shri
Siddheshwar Prasad, Shri
Singh, Shri D. V.
Sinha, Shri Mudrika
Sinha, Shri R. K.
Snatak, Shri Nar Deo
Sonar, Dr. A. G.
Sunder Lal, Shri
Surendra Pal Singh, Shri
Suryanarayana Shri K.
Swaran Singh, Shri
Tiwary, Shri D. N.
Tula Ram, Shri
Uikey, Shri M. G.
Ulaka, Shri Ramchandra
Venkatswamy, Shri G.
Verma, Shri Balgovind
Yadab, Shri N. P.

MR. CHAIRMAN: The result* of the division is:

Age: 34; Noes: 120

The motion was negatived.

MR. CHAIRMAN: I will put amendments 2, 3, 4, 5 and 6 to the vote of the House.

Amendments Nos. 2 to 6 were put and negatived.

*The following Members also recorded their votes for NOES:
Sarvashri Ramesh Chandra Vyas, Chandrika Prasad, Yamuna Prasad Mandal and T. M. Sheth.

MR. CHAIRMAN: The question is:

"That Clause 2 stand part of the Bill."

The motion was adopted.

Clause 2 was added to the Bill.

Clause 3 was added to the Bill.

Clause 1, the Enacting Formula and the Title were added to the Bill.

DR. V.K.R.V. RAO: I beg to move:

"That the Bill be passed."

MR. CHAIRMAN: The question is...

श्री अब्दुल गनी डार: सभापति महोदय,...

सभापति महोदय: नहीं, इस बिल पर सब सदस्य बोल चुके हैं।

The question is:

"That the Bill be passed."

The motion was adopted.

श्री अब्दुल गनी डार: सभापति महोदय, प्वान ए पायंट आफ़ आर्डर। आप मुझे थर्ड रीडिंग पर बोलने से कैसे रोक सकते हैं ? आपने मुझे कैसे रोका ?

شری عبدالغنی ڈار سبھاپتی مہودیہ، ان۔ اے۔ پائینٹ آف آرڈر۔ آپ مجھے تھرڈ ریڈینگ پر بولنے سے کیسے روک سکتے ہیں۔ آپنے مجھے کیسے روکا ؟

सभापति महोदय: यह कोई पायंट आफ़ आर्डर नहीं है।

श्री अब्दुल गनी डार: यह मेरा राइट था। आप मेरे राइट को कैसे खत्म कर कर सकते हैं ? **

شری عبدالغنی ڈار: یہ میرا رائٹ تھا۔ اپ میرے رائٹ کو کیسے ختم کر سکتے ہیں ؟ **

सभापति महोदय: यह रेकार्ड पर नहीं जायेगा।

16.50 hrs.

CONTEMPT OF THE HOUSE

THE MINISTER OF PARLIAMENTARY AFFAIRS AND SHIPPING AND TRANSPORT (SHRI RAGHU RAMAIAH): Sir, with reference to what happened this morning in the public gallery, I beg to move the following Resolution for the acceptance of the House.

Sir, I beg to move:

"This House resolves that the persons calling themselves (1) Swami Yogeshwara Nand Giri and (2) Shri Raj Kumar Jain who raised slogans from the Visitors' Gallery at 12.45 P.M. today and whom the Watch and Ward Officer took into custody immediately have committed a grave offence and are guilty of the contempt of this House.

This House further resolves that they be sentenced to simple imprisonment till 6 P.M. on Tuesday, the 1st September 1970 and sent to Tihar Jail, Delhi."

The first case relates to one Swami Yogeshwara Nand Giri, resident of Ghodagaon, Poona district. He had a grievance that there was an ancient temple in a place called Bhimashankar, and the Maharashtra Government, according to him, had been demolishing this temple. He wanted to agitate about that matter. He raised some slogans. He was trying to commit some nuisance. Therefore he was taken into custody by the Watch and Ward staff and then his attempt was spoiled.

श्री शिवनारायण (बस्ती): वह क्या बोले वहां से ?

** Not recorded.